

**IN THE NATIONAL GREEN TRIBUNAL**  
SOUTHERN ZONE, KALAS MAHAL, CHENNAI  
**OA 31/2024 (SZ)**

**IN THE MATTER OF:**

Maani Ranjan & Ors

... APPLICANTS

VERSUS

State of Karnataka and Ors

...RESPONDENTS

**Previous D.o.H: 25.06.2025**

**Next D.o.H: 13.08.2025**

**I N D E X**

<b>S. NO.</b>	<b>PARTICULARS</b>	<b>PAGES</b>
1.	Status Report dt 23.6.2025 filed on behalf of respondent no. 4 KSPCB	<b>1 – 26</b>
2.	Translation of Kannad pages into English text	<b>27 – 63</b>
3.	Affidavit in support of the Report above	<b>64 – 65</b>



**MUKESH KUMAR**

Advocate for R4 KSPCB

*Lex Regula LLP*

Email: LexRegula@gmail.com

Mobile: +91-9211059000

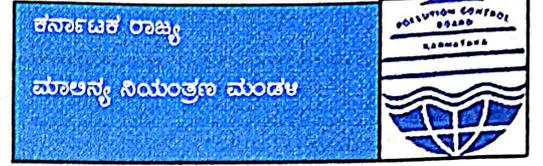
Place: New Delhi  
eFiled on: 05.08.2025

Regional Office: Bangalore –Anekal  
2<sup>nd</sup> Floor "NISARGA BHAVAN"  
7<sup>th</sup> 'D' Cross, Thimmaiah Road,  
Sanegoravanahalli, Shivanagar  
Bengaluru -560 010  
Tel/Fax: 080 -23229538  
E-mail: anekal@kspcb.gov.in

**Karnataka State Pollution Control Board**

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಅನೇಕಲ್  
೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",  
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,  
ಬೆಂಗಳೂರು - 560 010  
ದೂರವಾಣಿ: 080- 23229538

1



towards a cleaner Karnataka

Dated: 23 JUN 2025

No.PCB/RO-Anekal/Shikaripalya-NGT/2025-26/203

To  
The Member Secretary  
Parisara Bhavan,  
KSPCB, Church Street,  
Bengaluru -01

Sir,

**Kind Attention: Law Officer (Legal Section)**

**Sub:** Submission of latest details with respect to Shikaripalya lake in respect of O.A no.31/2024 (SZ) earlier NGT O.A No. 155/2022 (PB)-reg.

- Ref:** 1. Lake Joint Inspection with PDO of Hulimangala Grama Panchayath & AEE of Panchayath Raj Engineering, sub division dated: 15.02.2025.  
2. This office letter vide no.1330 dated 20.02.2025  
3. Panchayath Raj Engineering, sub division, AEE letter no. 1940-1943/2024-25 Dated: 14.03.2025 (received at this office on 14.03.2025)  
4. Reply letter of Hulimangala Gram Panchayath dated 24.03.2025  
5. This office letter vide no.188 dated 10.06.2025  
6. Panchayath Raj Engineering, sub division, AEE letter no. 297-300/ 2024-25 Dated: 12.06.2025 (received at this office on 18.06.2025)  
7. Reply letter of Hulimangala Gram Panchayath dated 23.06.2025

\*\*\*\*\*

Adverting to the above subject, it is bring to your kind notice that, with respect to Hon'ble NGT O.A no.31/2024 (SZ) earlier NGT (New Delhi) O.A. No. 155/2022 (PB), a joint inspection of Shikaripalya Lake was conducted by DEO of this office along with Secretary of Hulimangala Grama Panchayath & AEE of Panchayath Raj Engineering Sub Division cited at ref(1) and following observations were made:

1. Fencing has not been provided which is enabling the public free access on lake bund for dumping garbage.
2. Solid wastes were dumped at few points in & around the lake.
3. Very less quantity of water stored in the lake.
4. Sewage flow was observed towards North-East side in earlier provided series of lagoons which is acting as diversion channel.
5. Outlet waste weir has been removed.

Based on the observations made, this office had addressed a notice to Hulimangala Grama Panchayath & Panchayath Raj Engineering Sub Division vide ref (2) informing them to take

remedial actions for the observations made and to provide an STP to prevent entry of sewage into the lake and to report the compliance action taken. Copy of this office notice along with photographs taken on 15.02.2025 is enclosed as **Annexure-I**.

In response to this, both Panchayath Raj Engineering Sub Division & Hulimangala Grama Panchayath had submitted their action taken report to this office vide ref (3) & (4) respectively informing that, the said lake will be rejuvenated under 3 phases including construction of STP as DPR has been approved. Copy of the reply letters is enclosed as **Annexure-II**.

Subsequently, this office had addressed one more letter on 10.06.2025 vide ref (5) calling for present status of rejuvenation work of the lake. Copy of this office notice is enclosed as **Annexure-III**. In response to this, both the Panchayath Raj Engineering Sub Division & Hulimangala Grama Panchayath has submitted their reply vide ref (6) & (7) respectively along with the photographs wherein it is informed that, Kere Kodi, wetland bund improvements, construction of storm water drain connecting to the lake and diversion channel construction is under progress. Copy of the reply letter is enclosed as **Annexure-IV & V**.

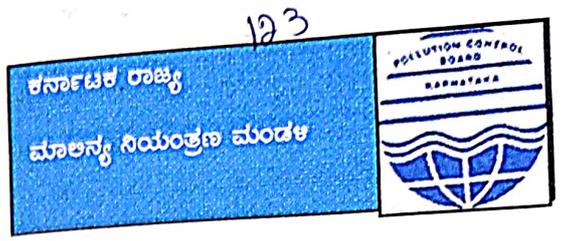
Hence, in view of the above and pertaining to the above said Hon'ble NGT OA No.31 of 2024 order dated 26.03.2025 w.r.t Shikaripalya Lake, this office is herewith submitting the latest details for further needful and to file it before Hon'ble NGT on or before 25.06.2025.

This is for your kind information & reference.

Encl: As above.

Yours faithfully

  
**Environmental Officer**  
**RO-Anekal**



towards a cleaner Karnataka.

3

//RPAD//

ಸಂಖ್ಯೆ: ಕರಾಪಾಲಿಮಂ/ಪ್ರಾ.ಕ.-ಆನೇಕಲ್/ರಾ.ಪ.ನ್ಯಾ/ಕೆರೆ/2024-25/1330

ದಿನಾಂಕ: 20 FEB 2025

ಇವರಿಗೆ,

ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,  
ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ,  
ಹುಲಿಮಂಗಲ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,  
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-560105.

ಇವರಿಗೆ,

ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್,  
ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ,  
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಬನಶಂಕರಿ, ಕರಿಯಪ್ಪ  
ರೋಡ್, ಬೆಂಗಳೂರು-560070.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಸಂರಕ್ಷಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: 1. ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ. 1556 ದಿನಾಂಕ: 25.01.2024.

2. NGT ಆದೇಶದ ಸಂಖ್ಯೆ. OA 31/2024(SZ) [ಹಿಂದಿನ O.A. No. 155/2022 (PB)] ದಿನಾಂಕ: 03.01.2025

3. ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆಯ ದಿನಾಂಕ: 15.02.2025.

\*\*\*\*\*

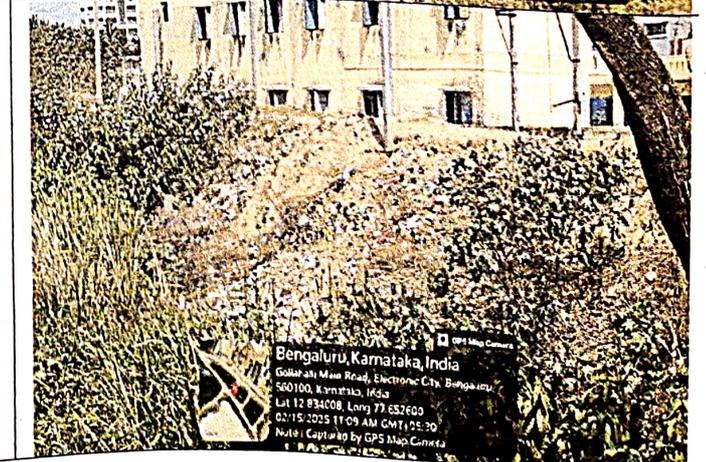
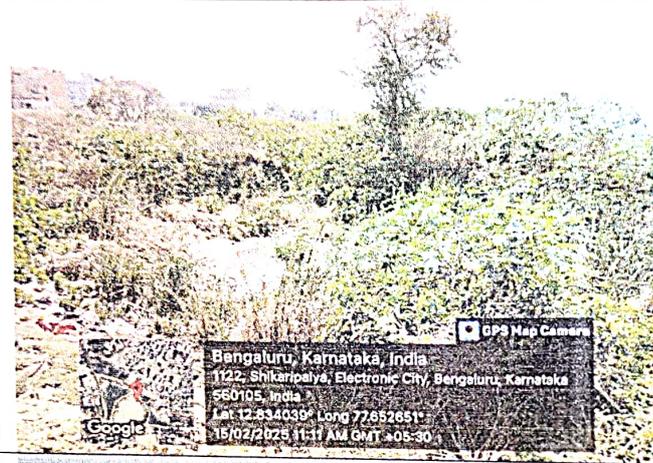
ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮ್ಮ ಗಮನಕ್ಕೆ ತರ ಬಯಸುವುದೇನೆಂದರೆ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT)ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆ ಈ ಸಂಬಂಧ, ಉಲ್ಲೇಖ(1) ರಲ್ಲಿ ತಮ್ಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೀಘ್ರವಾಗಿ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ಮತ್ತು ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿತ್ತು. ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮ್ಮಿಂದ ಇದುವರೆಗೂ ಯಾವುದೇ ಪ್ರತ್ಯುತ್ತರ ಬಂದಿರುವುದಿಲ್ಲ.

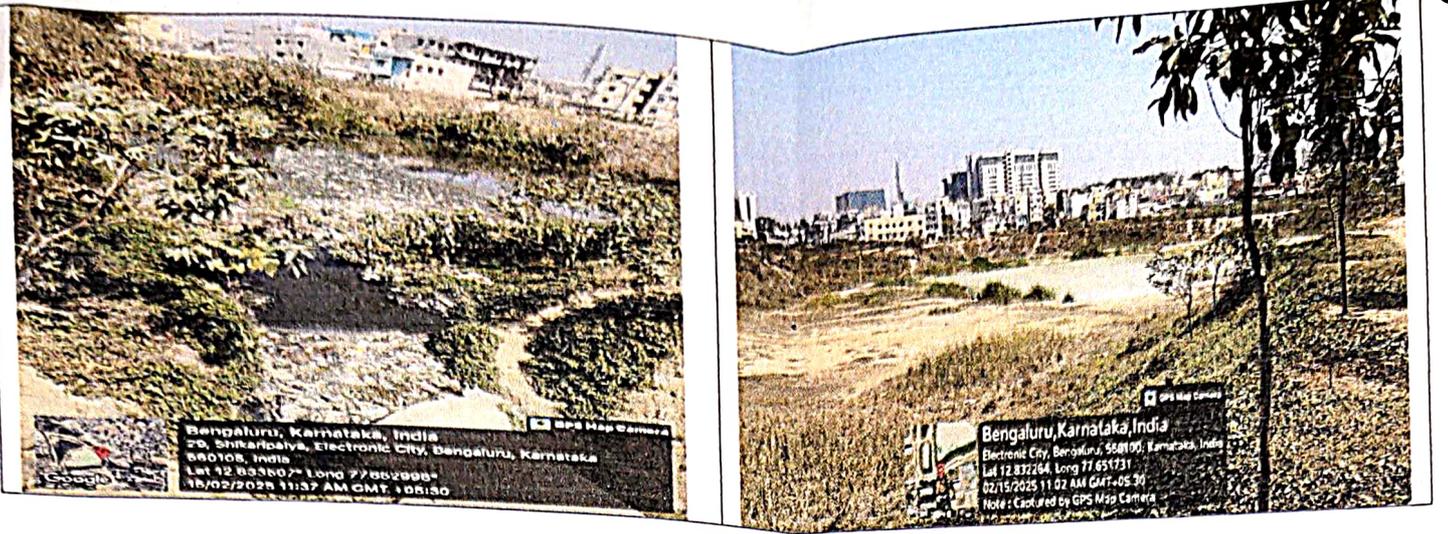
ಮುಂದುವರಿದಂತೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT) ಉಲ್ಲೇಖ(2) ರಲ್ಲಿ ಸದರಿ ಕೆರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವರದಿಯನ್ನು ಮುಂದಿನ ವಿಚಾರಣೆಯ ದಿನಾಂಕ 25.03.2025ರ ಒಳಗೆ ತಪ್ಪದೆ ಸಲ್ಲಿಸಲು ನಿರ್ದೇಶಿಸಿರುತ್ತಾರೆ. ಈ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸದರಿ ಕೆರೆಯ ಪ್ರಸ್ತುತ ಸ್ಥಿತಿಯನ್ನು ತಿಳಿಯಲು ಶ್ರೀ. ವಿಜಯೇಂದ್ರ, (AEE), ಹಾಗೂ ಶ್ರೀ. ರವಿ, ಕಾರ್ಯದರ್ಶಿಗಳು, ಹೆನ್ನಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅವರೊಂದಿಗೆ ಈ ಕಛೇರಿಯ ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ ಅವರು ಉಲ್ಲೇಖ(3)ರಂತೆ ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಲಾಗಿದ್ದು, ಪರಿವೀಕ್ಷಣೆ ಸಮಯದಲ್ಲಿ ಕಂಡುಬಂದಂತ ಅಂಶಗಳು ಈ ಕೆಳಗಿನಂತಿವೆ.

1. ಕೆರೆಯ ಸುತ್ತ ಬೇಲಿ ಹಾಕಿರುವುದಿಲ್ಲ ಹಾಗಾಗಿ ಕೆರೆಯ ದಂಡೆಯ ಸುತ್ತ ಸಾರ್ವಜನಿಕರು ಸಂಚರಿಸಲು ಹಾಗೂ ಕಸ ಸುರಿಯಲು ಅನುಕೂಲವಾಗಿದೆ.
2. ಕೆರೆಯ ಸುತ್ತ ಕೆಲವು ಸ್ಥಳಗಳಲ್ಲಿ ಘನತ್ಯಾಜ್ಯವನ್ನು ಸುರಿಯಲಾಗಿದೆ.
3. ಕೆರೆಯೊಳಗೆ ಅತ್ಯಂತ ಕಡಿಮೆ ಪ್ರಮಾಣದ ನೀರು ಇರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.
4. ಈಶಾನ್ಯ ಭಾಗದ ಕಡೆಗೆ ಕೊಳಚೆ ನೀರಿನ ಹರಿವನ್ನು ಗಮನಿಸಲಾಗಿದೆ. ಅಂದರೆ, ಈ ಹಿಂದೆ ನಿರ್ಮಿಸಲಾಗಿದ್ದ ಸರಣಿ ಗಂಡಿ (Series of Lagoons) ಗಳು ಈಗ ತಿರುಗಾಲುವೆಗಳ (Diversion channel) ರೀತಿ ಕೆಲಸ ಮಾಡುತ್ತಿವೆ.
5. Outlet waste weir ಅನ್ನು ತೆಗೆದುಹಾಕಲಾಗಿದೆ.
6. ವಿಚಾರಣೆ ಸಮಯದಲ್ಲಿ, M/s. Wipro Ltd., ಅವರು ಎಸ್.ಟಿ.ಪಿ. ನಿರ್ಮಾಣ ಸೇರಿದಂತೆ 3 ಹಂತಗಳಲ್ಲಿ ಕೆರೆಯನ್ನು

ಪುನರುಜ್ಜೀವನಗೋಳಿಸಲು ವಿವರವಾದ ಯೋಜನಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುವುದು ತಿಳಿದುಬಂದಿದೆ.

7. ಕೆರೆಯ ಪಶ್ಚಿಮ ಭಾಗದಲ್ಲಿರುವ ನೀರನ್ನು ಸುತ್ತಮುತ್ತಲಿನ ನಿವಾಸಿಗಳು ಬಟ್ಟೆ ಒಗೆಯಲು ಬಳಸುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದೆ.
8. ಪರಿವೀಕ್ಷಣೆಯ ಸಮಯದಲ್ಲಿ ತೆಗೆಲಾದ ಛಾಯಾಚಿತ್ರಗಳು ಈ ಕೆಳಗಿನಂತಿವೆ





ಸದರಿ ಕೆರೆಯು ತಮ್ಮ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದರಿಂದ, ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವಸತಿ ಸಂಕೀರ್ಣ/ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳು ಅಪಾರ ಪ್ರಮಾಣದಲ್ಲಿ ನಿರ್ಮಾಣವಾಗುತ್ತಿದ್ದು, ಅವುಗಳು ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದು, ಅವುಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವಂತಹ ತ್ಯಾಜ್ಯ/ರೊಚ್ಚು ನೀರನ್ನು ಸಂಸ್ಕರಿಸದೇ, ನೇರವಾಗಿ ಪಂಚಾಯಿತಿ ಒಳಚರಂಡಿಗಳಿಗೆ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವಿಲ್ಲದಿರುವ ಕಾರಣ ಅವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರು ಹರಿಯುತ್ತಿರುವುದು, ಅಲ್ಲಲ್ಲಿ ತೆರೆದ ಚರಂಡಿಗಳಲ್ಲಿ ನಿಂತಿರುವುದು ಗಮನಿಸಲಾಗಿರುತ್ತದೆ.

ತಮ್ಮ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ನಿರ್ಮಿಸುವಂತೆ ಈ ಹಿಂದೆ ಸಾಕಷ್ಟು ಬಾರಿ ತಮಗೆ ಪತ್ರ ಬರೆದಿದ್ದರೂ, ಇದುವರೆಗೂ ಯಾವುದೇ ಕಾರ್ಯ ಪ್ರಗತಿಯಿಲ್ಲದಿರುವುದಿಲ್ಲ. ಇದರ ಪರಿಣಾಮವಾಗಿ, ಇತ್ತೀಚೆಗಷ್ಟೇ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಗೆ ಒದಗಿಸಲಾಗಿರುವ Wetland/Oxidation Pond ರೊಚ್ಚು ನೀರು ಹಾಗೂ ಘನತ್ಯಾಜ್ಯದಿಂದಾಗಿ ಮಲಿನಗೊಳ್ಳುತ್ತಿದೆ.

ಆದುದರಿಂದ ಸದರಿ ವಿಷಯವನ್ನು ಅತಿ ಜರೂರೆಂದು ಪರಿಗಣಿಸಿ, ತಮ್ಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೀಘ್ರವಾಗಿ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ಮತ್ತು ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿದೆ. ತಪ್ಪಿದ್ದಲ್ಲಿ ಕಾನೂನು ರೀತ್ಯೆ ಕ್ರಮವನ್ನು ಜರುಗಿಸಲಾಗುವುದು.

ಈ ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿಯನ್ನು ನೀಡುವುದು.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,  
ಸಹಿ/-  
ಪರಿಸರ ಅಧಿಕಾರಿ  
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

ಪ್ರತಿಗಳು

1. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು (SEO-South), ನಿಸರ್ಗ ಭವನ, ಕರಾಮಾನಿಮಂ, ಬೆಂಗಳೂರು, ಇವರ ಗಮನಕ್ಕಾಗಿ.
2. ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ, ಅತ್ತಿಬೆಲೆ-ಆನೇಕಲ್ ರೋಡ್, ಕೆ.ಎಸ್.ಆರ್.ಟಿ.ಸಿ. ಕಾಲೋನಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು-562107, ಇವರ ಗಮನಕ್ಕಾಗಿ ಹಾಗೂ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯ ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT)ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆ ಈ ಸಂಬಂಧ ದಿನಾಂಕ 25.03.2025 ಒಳಗಾಗಿ ವರದಿಸಲಿಸಬೇಕಾಗಿದ್ದು, ಸದರಿ ಕೆರೆಯನ್ನು ಪುನರುಜ್ಜೀವನಗೊಳಿಸುವ ಹಾಗೂ ಶೀಘ್ರವಾಗಿ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸುವ ಕೆಲಸವನ್ನು ತ್ವರಿತಗತಿಯಲ್ಲಿ ನಡೆಸಲು ತಿಳಿಸಲಾಗಿದೆ.
3. ಕಛೇರಿ ಕಡತ.

ಪರಿಸರ ಅಧಿಕಾರಿ  
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್



## ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರವರ ಕಛೇರಿ, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ,  
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಮೊದಲನೇ ಮಹಡಿ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ಅನೆಕ್ಸ್ ಕಟ್ಟಡ,  
ಎಸ್.ಕರಿಯಪ್ಪ ರಸ್ತೆ, ಬನಶಂಕರಿ, ಬೆಂಗಳೂರು-560070.

E-Mail: aeeepredsouth@gmail.com

ಸಂಖ್ಯೆ:ಸಕಾಲ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜೆ.ಇ-3/ 1940-1943/2024-25

ದಿನಾಂಕ: 14-03-2025

ರವರಿಗೆ,

ಪರಿಸರ ಅಧಿಕಾರಿ,

2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ"

7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,

ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,

ಬೆಂಗಳೂರು - 560010.

ಮಾನ್ಯರೇ,

ವಿಷಯ:-ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು  
ಸಂರಕ್ಷಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:- 1. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ:1556.ದಿನಾಂಕ:25/01/2025.

2. NGT ಆದೇಶದ ಸಂಖ್ಯೆ:OA 31/2024(SZ) ( {ಹಿಂದಿನ O.A. No 155/2022(PB)  
ದಿನಾಂಕ:03/01/2025.

3. ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆಯ ದಿನಾಂಕ:15/02/2025.

4. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ:ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.-ಆನೇಕಲ್/ರಾ.ಹ.ನ್ಯಾ/ಕೆರೆ/1330/  
2024-25. ದಿನಾಂಕ:20/02/2025.5. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ: :ಸಕಾಲ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜೆ.ಇ-3/169/2021-22  
ದಿನಾಂಕ:12/05/2022.6. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ: :ಸಕಾಲ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜೆ.ಇ-3/1440/2024-25  
ದಿನಾಂಕ:19/12/2024.

\*\*\*\*\*

ಮೇಲಿನ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT)ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆಂದು ಈ ಸಂಬಂಧ ಉಲ್ಲೇಖ(1)ರಲ್ಲಿ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೀಘ್ರವಾಗಿ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ಮತ್ತು ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿ ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮ್ಮಿಂದ ಇದುವರೆಗೂ ಯಾವುದೇ ಪ್ರತ್ಯುತ್ತರ ಬಂದಿರುವುದಿಲ್ಲವೆಂದು ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT) ಉಲ್ಲೇಖ(2) ರಲ್ಲಿ ಸದರಿ ಕೆರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವರದಿಯನ್ನು ಮುಂದಿನ ವಿಚಾರಣೆಯ ದಿನಾಂಕ:25.03.2025ರ ಒಳಗೆ ತಪ್ಪದೆ ಸಲ್ಲಿಸಲು ನಿರ್ದೇಶಿಸಿರುತ್ತಾರೆ. ಈ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸದರಿ ಕೆರೆಯ ಪ್ರಸುತ ಸ್ಥಿತಿಯನ್ನು ತಿಳಿಯಲು ಶ್ರೀ. ವಿಜಯೇಂದ್ರ (AEE) ಹಾಗೂ ಶ್ರೀ. ರವಿ. ಕಾರ್ಯದರ್ಶಿಗಳು, ಹೆನ್ನಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅವರೊಂದಿಗೆ ಈ ಕಛೇರಿಯ ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ ಅವರು ಉಲ್ಲೇಖ(3)ರಂತೆ ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಲಾಗಿದ್ದು ಪರಿವೀಕ್ಷಣೆ ಸಮಯದಲ್ಲಿ ಕಂಡುಬಂದ ಹಲವು ಅಂಶಗಳು ಈ ಕೆಳಗಿನಂತಿವೆ ಎಂದು ಕೆಳಗಿನ ಅಂಶಗಳನ್ನು

1. ಕೆರೆಯ ಸುತ್ತ ಬೇಲಿ ಹಾಕಿರುವುದಿಲ್ಲ ಹಾಗಾಗಿ ಕೆರೆಯ ದಂಡೆಯ ಸುತ್ತ ಸಾರ್ವಜನಿಕರು ಸಂಚರಿಸಲು ಹಾಗೂ ಕಸ ಸುರಿಯಲು ಅನುಕೂಲವಾಗಿದೆ.
2. ಕೆರೆಯ ಸುತ್ತ ಕೆಲವು ಸ್ಥಳಗಳಲ್ಲಿ ಘನತ್ಯಾಜ್ಯವನ್ನು ಸುರಿಯಲಾಗಿದೆ.

3. ಕೆರೆಯೊಳಗೆ ಅತ್ಯಂತ ಕಡಿಮೆ ಪ್ರಮಾಣದ ನೀರು ಇರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.
4. ಈಶಾನ್ಯ ಭಾಗದ ಕಡೆಗೆ ಕೊಳಚೆ ನೀರಿನ ಹರಿವನ್ನು ಗಮನಿಸಲಾಗಿದೆ, ಅಂದರೆ, ಈ ಒಂದೆ ನಿರ್ಮಿಸಲಾಗಿದ್ದ ಸರಣಿ ಗಂಡಿ (Series of Lagoons) ಗಳು ಈಗ ತಿರುಗುಲುಗೆಗಳ (Diversion channel) ರೀತಿ ಕೆಲಸ ಮಾಡುತ್ತಿವೆ.
5. Outlet waste weir ಅನ್ನು ತೆಗೆದುಹಾಕಲಾಗಿದೆ.
6. ವಿಚಾರಣೆ ಸಮಯದಲ್ಲಿ M/S Wipro Ltd, ಅವರು ಎಸ್.ಟಿ.ಪಿ. ನಿರ್ಮಾಣ ಸೇರಿದಂತೆ 3 ಹಂತಗಳಲ್ಲಿ ಕೆರೆಯನ್ನು ಪುನರುಜ್ಜೀವನಗೊಳಿಸಲು ವಿವರವಾದ ಯೋಜನಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುವುದು ತಿಳಿದುಬಂದಿದೆ.
7. ಕೆರೆಯ ಪಶ್ಚಿಮ ಭಾಗದಲ್ಲಿರುವ ನೀರನ್ನು ಸುತ್ತಮುತ್ತಲಿನ ನಿವಾಸಿಗಳು ಬಟ್ಟೆ ಒಗೆಯಲು ಬಳಸುತ್ತಿರುವುದು ಕಂಡು ಬಂದಿದೆ

ಮೇಲಿನ ಅಂಶಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ಸದರಿ ಕೆರೆಯು ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಟ್ಟಿದ್ದು ಉಲ್ಲೇಖಿತ 5ರ ಪತ್ರದಲ್ಲಿ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧೀಕಾರಿಗಳಿಗೆ ತಾವು ಸೂಚಿಸಿರುವ ಅಂಶಗಳನ್ನು ಒಳಗೊಂಡಂತೆ ಕ್ರಮವಹಿಸಲು ಪತ್ರ ಬರೆಯಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು ಸದರಿ ಕೆರೆಯನ್ನು M/S Wipro. Ltd., ರವರು ಪುನರುಜ್ಜೀವನಗೊಳಿಸಲು ವಿವರವಾದ ಯೋಜನಾ ವರದಿಯನ್ನು ತಾವು ಸೂಚಿಸಿರುವ ಅಂಶಗಳನ್ನು ಒಳಗೊಂಡಂತೆ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ರೂ.3,12,69,976/- ಲಕ್ಷಗಳಿಗೆ ಕೆರೆ ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಅನುಮೋದನೆಗಾಗಿ ಸಲ್ಲಿಸಲು ಉಲ್ಲೇಖ(6)ರಲ್ಲಿ ಈ ಕಛೇರಿಯಿಂದ ಸಲ್ಲಿಕೆಯಾಗಿರುವ ಅಂದಾಜು ಪಟ್ಟಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯಲು ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ, ಬೆಂಗಳೂರು ರವರ ಕಛೇರಿಯಿಂದ ಕರ್ನಾಟಕ ಕೆರೆ ಸಂರಕ್ಷಣೆ ಮತ್ತು ಪ್ರಾಧಿಕಾರ ರವರ ಕಛೇರಿಗೆ ಈಗಾಗಲೇ ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ. ಮತ್ತು ಎಸ್.ಟಿ.ಪಿ. ನಿರ್ಮಾಣ ಸೇರಿದಂತೆ ಮೂರು ಹಂತಗಳಲ್ಲಿ ಕೆರೆಯನ್ನು ಪುನರುಜ್ಜೀವನಗೊಳಿಸಲು ಖಾಸಗಿ ಸಂಸ್ಥೆಯವರು ಯೋಜಿಸಿದ್ದು ಯೋಜನಾ ವರದಿಯು ನಿರೀಕ್ಷಣೆಯಲ್ಲಿರುತ್ತದೆಂದಬ ಮಾಹಿತಿಯನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗಾಗಿ ಮಂಡಿಸುತ್ತಾ ಸಲ್ಲಿಸಿರುವ ಮೊದಲನೇ ಹಂತದಲ್ಲಿ ಸಲ್ಲಿಕೆಯಾಗಿರುವ ಅಂದಾಜು ಪಟ್ಟಿಯ ತಾಂತ್ರಿಕವಾಗಿ ಕೆರೆ ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮೋದನೆ ದೊರೆತಲ್ಲಿ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಪಡೆದು ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾದ ಅಡಿಯಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಿ ಕೆರೆಯನ್ನು ಎಲ್ಲಾ ರೀತಿಯಿಂದಲೂ ಸಂರಕ್ಷಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಮ್ಮ ಅವಗಾಹನೆಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್  
ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ-ವಿಭಾಗ,  
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ, ಬೆಂಗಳೂರು.

# ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ

ಜಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ - 560 105.

ಸಂಖ್ಯೆ : ಹು.ಗ್ರಾ.ಪಂ :  
ರವರಿಗೆ

85/2024-25

ದಿನಾಂಕ : 24/3/2025

ಪರಿಸರ ಅಧಿಕಾರಿಗಳು,

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ ಬೆಂಗಳೂರು-ಆನೇಕಲ್

2ನೇ ಮಹಡಿ, ನಿಸರ್ಗ ಭವನ, 7ನೇ ಡಿ ಅಡ್ಡ ರಸ್ತೆ,

ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,

ಬೆಂಗಳೂರು-560010.

ಮಾನ್ಯರೇ,

ವಿಷಯ :- ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಶಿಕಾರಿಪಾಳ್ಯ ಗ್ರಾಮದ ಕರೆಯನ್ನು ಸಂರಕ್ಷಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ :-1.ತಮ್ಮ ಕಛೇರಿ ಪತ್ರದ ಸಂಖ್ಯೆ: ಕ ರಾ ಮಾ ನಿ ಮಂ/ ಪ್ರಾ. ಕ.

ಆನೇಕಲ್/ರಾ.ಹ.ನ್ಯಾ/ಕೆರೆ/2024-25/1330 ದಿನಾಂಕ:20.02.2025.

2.ಮುಖ್ಯಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

ರವರ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರದ ಸಂಖ್ಯೆ:ಬೆಂ.ಜಿ.ಪಂ/ಅಭಿ/ಸಿ.ಆರ್-

1/ಲೇಕ್/2023-24(ಇ-55054) ದಿನಾಂಕ:16.01.2025

ಮೇಲ್ಕಂಡ ವಿಷಯ ಮತ್ತು ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕರೆಯನ್ನು ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT) ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂಧ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT) ಅಧಿಕಾರಿಗಳು ಸದರಿ ಕೆರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವರದಿಯನ್ನು ಮುಂದಿನ ವಿಚಾರಣೆಯ ದಿನಾಂಕ:25.03.2025 ರ ಒಳಗೆ ತಪ್ಪದೆ ಸಲ್ಲಿಸಲು ನಿರ್ದೇಶಿಸಿರುತ್ತಾರೆ. ಈ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸದರಿ ಕರೆಯ ಪ್ರಸ್ತುತ ಸ್ಥಿತಿಯನ್ನು ತಿಳಿಯಲು ಶ್ರೀ.ವಿಜಯೇಂದ್ರ, (ಎ.ಇ.ಇ) ಹಾಗೂ ಶ್ರೀ ರವಿ ಕಾರ್ಯದರ್ಶಿಗಳು ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅವರೊಂದಿಗೆ ಈ ಕಛೇರಿಯ ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ ಅವರು ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಲಾಗಿದ್ದು, ಅದರಂತೆ ಈ ಕೆಳಕಂಡ ಅಂಶಗಳಾದ

1.ಕರೆಯ ಸುತ್ತ ಬೇಲಿ ಹಾಕಿರುವುದಿಲ್ಲ ಹಾಗಾಗಿ ಕರೆಯ ದಂಡೆಯ ಸುತ್ತ ಸಾರ್ವಜನಿಕರು ಸಂಚರಿಸಲು ಹಾಗೂ ಕಸ ಸುರಿಯಲು ಅನುಕೂಲವಾಗಿದೆ.

2.ಕರೆಯ ಸುತ್ತ ಕೆಲವು ಸ್ಥಳಗಳಲ್ಲಿ ಘನತ್ಯಾಜ್ಯವನ್ನು ಸುರಿಯಲಾಗಿದೆ.

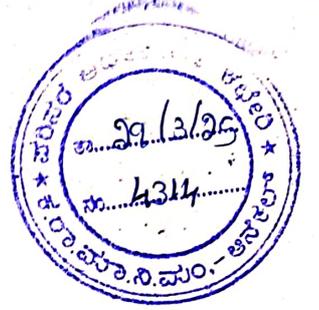
3.ಕರೆಯೊಳಗೆ ಅಂತ್ಯಂತ ಕಡಿಮೆ ಪ್ರಮಾಣದ ನೀರು ಇರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

4.ಈಶಾನ್ಯ ಭಾಗದ ಕಡೆಗೆ ಕೊಳಚೆ ನೀರಿನ ಹರಿವನ್ನು ಗಮನಿಸಲಾಗಿದೆ. ಅಂದರೆ ಈ ಹಿಂದೆ ನಿರ್ಮಿಸಲಾಗಿದ್ದ ಸರಣಿ ಗುಂಡಿ () ಗಳು ಈಗ ತಿರುಗಾಲುವೆಗಳ () ರೀತಿ ಕೆಲಸ ಮಾಡುತ್ತಿವೆ.

5.() ಅನ್ನು ತೆಗೆದುಹಾಕಲಾಗಿದೆ.

6.ವಿಚಾರಣ ಸಮಯದಲ್ಲಿ () ಅವರು ಎಸ್.ಟಿ.ಪಿ ನಿರ್ಮಾಣ ಸೇರಿದಂತೆ 3 ಹಂತಗಳಲ್ಲಿ ಕರೆಯನ್ನು ಪುನರುಜ್ಜೀವನಗೊಳಿಸಲು ವಿವರವದ ಯೋಜನಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುವುದು ತಿಳಿದು ಬಂದಿದೆ.

7.ಕರೆಯ ಪಶ್ಚಿಮ ಭಾಗದಲ್ಲಿರುವ ನೀರನ್ನು ಸುತ್ತಮುತ್ತಲಿನ ನಿವಾಸಿಗಳು ಬಟ್ಟೆ ಒಗೆಯಲು ಬಳಸುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದೆ.



Dunku  
11/4/25

02/4  
Shikaripalya  
lake file

ಸದರಿ ಕೆರೆಯು ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದರಿಂದ, ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವಸತಿ ಸಂಕೀರ್ಣ/ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳು ಅಪಾರ ಪ್ರಮಾಣದಲ್ಲಿ ನಿರ್ಮಾಣವಾಗುತ್ತಿವೆ. ಅವುಗಳು ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದು, ಅವುಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವಂತಹ ತ್ಯಾಜ್ಯ/ರೊಚ್ಚು ನೀರನ್ನು ಸಂಸ್ಕರಿಸದೇ, ನೇರವಾಗಿ ಪಂಚಾಯತಿ ಒಳಚರಂಡಿಗಳಿಗೆ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವಿಲ್ಲದಿರುವ ಕಾರಣ ಅವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರು ಹರಿಯುತ್ತಿರುವುದು, ಅಲ್ಲಲ್ಲಿ ತೆರೆದ ಚರಂಡಿಗಳಲ್ಲಿ ನಿಂತಿರುವುದು ಗಮನಿಸಲಾಗಿದೆ.

ತಮ್ಮ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ರೊಚ್ಚು ನೀರಿನ ಘಟಕವನ್ನು ನಿರ್ಮಿಸುವಂತೆ ಈ ಹಿಂದೆ ಸಾಕಷ್ಟು ಬಾರಿ ತಮಗೆ ಪತ್ರ ಬರೆದಿದ್ದರೂ, ಇದುವರೆಗೂ ಯಾವುದೇ ಕಾರ್ಯ ಪ್ರಗತಿಯಲ್ಲಿರುವುದಿಲ್ಲ. ಇದರ ಪರಿಣಾಮವಾಗಿ, ಇತ್ತೀಚೆಗೆ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಗೆ ಒದಗಿಸಲಾಗಿರುವ ( ) ರೊಚ್ಚು ನೀರು ಹಾಗೂ ಘನತ್ಯಾಜ್ಯದಿಂದಾಗಿ ಮಲಿನಗೊಳ್ಳುತ್ತಿದೆ.

ಆದುದರಿಂದ ಸದರಿ ವಿಷಯವನ್ನು ಅತಿ ಜರೂರೆಂದು ಪರಿಗಣಿಸಿ, ತಮ್ಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೀಘ್ರವಾಗಿ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ಮತ್ತು ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ವರದಿಯನ್ನು ತಮ್ಮ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ ಸದರಿ ಕೆರೆಯ ಜಾಗವನ್ನು ಮತ್ತೊಮ್ಮೆ ಪರಿಶೀಲಿಸಿ ಕೆರೆಯ ಸುತ್ತ ಕೆಲವು ಸ್ಥಳಗಳಲ್ಲಿದ್ದ ಕಸವನ್ನು ತೆರವುಗೊಳಿಸಿ ಪುನಃ ಸದರಿ ಜಾಗಗಳಲ್ಲಿ ಕಸಗಳನ್ನು ಹಾಕದಂತೆ ಅಲ್ಲಿನ ಸ್ಥಳೀಯ ನಿವಾಸಿಗಳಿಗೆ ಅರಿವು ಮೂಡಿಸಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಕಸ ವಿಲೇವಾರಿ ವಾಹನಕ್ಕೆ ನೀಡುವಂತೆ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ. ಪ್ರಸ್ತುತ ಕೆರೆಯ ಸುತ್ತ ಕೆಲವು ಸ್ಥಳಗಳಲ್ಲಿ ಕಸದ ಸಮಸ್ಯೆಯು ಇರುವುದಿಲ್ಲ.

ವಿಷ್ಣೋ ಫೌಂಡೇಶನ್ ನ ಸಿ.ಡಿ.ಡಿ ಸಂಸ್ಥೆಯಿಂದ ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾನದಲ್ಲಿ ಪ್ರಸ್ತುತ ಕೆರೆಯನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಡಿ.ಪಿ.ಆರ್ ಸಿದ್ಧಪಡಿಸಿದ್ದು, ಸದರಿ ಡಿ.ಪಿ.ಆರ್ ಗೆ ಮಾನ್ಯ ಮುಖ್ಯಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ರವರು ಅನುಮೋದನೆ ನೀಡಿದ್ದು ಅದರಂತೆ ಕೆರೆಯ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಜೈನ್ ಲಿಂಕ್, ಫೆನ್ಸಿಂಗ್, ಕೆರೆಯ ಕಳೆ ಮತ್ತು ಹೂಳು ತೆಗೆಯಲು, ಮುಖ್ಯ ಏರಿಯ ನಿರ್ವಹಣೆ, ಕೆರೆಯ ಕೋಡಿ, ( ), ಕಲ್ಟರ್ವ್, ಸೆಕ್ಯುರಿಟಿರೂಮ್, ಗೇಟ್, ಕೆರೆಯ ಒಳಹರಿವಿನ ಕಲುಷಿತ ನೀರಿಗೆ ಆರ್.ಸಿ.ಸಿ ಪೈಪ್ ಲೈನ್ ಮುಖಾಂತರ ಕೆರೆಯ ಪಕ್ಕದಲ್ಲಿ ತಿರುವುಗೊಳಿಸಲು ಯೋಜನೆಯಲ್ಲಿ ಅಳವಡಿಸಿದೆ.

ಹಾಗೂ ಪ್ರಸ್ತುತ ಕೆರೆಯಲ್ಲಿ ನೀರು ಶೇಖರಣೆಯಾಗದೆ ಕೆರೆಯಿಂದ ಹೊರಗೆ ಹರಿದು ಹೋಗುತ್ತಿರುತ್ತದೆ. ಮೊದಲನೇ ಹಂತದಲ್ಲಿ ಕೆರೆಗೆ ಹರಿದು ಬರುತ್ತಿರುವ ಮಲಿನ ನೀರಿನ ಪ್ರದೋಷಣ ಮಟ್ಟವನ್ನು ತಗ್ಗಿಸಿ ಕೆರೆಯಲ್ಲಿ ನೀರು ಶೇಖರಿಸಲು ಯೋಜಿಸಲಾಗಿದ್ದು, ಎರಡನೇ ಹಂತದಲ್ಲಿ ಏರಿಯನ್ನು ಭದ್ರಪಡಿಸಲು ಮತ್ತು ಮೂರನೇ ಹಂತದಲ್ಲಿ ಎಸ್.ಟಿ.ಪಿ ಯನ್ನು ನಿರ್ಮಿಸಲು ಯೋಜಿಸಲಾಗಿರುತ್ತದೆ.

ಈ ರೀತಿಯಾಗಿ 3 ಹಂತದಲ್ಲಿ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಯೋಜನೆ ರೂಪಿಸಲಾಗಿದ್ದು (ಮೊದಲನೇ ಹಂತದ ಕಾಮಗಾರಿಗೆ ಡಿ.ಪಿ.ಆರ್ ಅನುಮೋದನೆಗೊಂಡು) ಗ್ರಾಮ ಪಂಚಾಯತಿಯು ಮತ್ತು ಸಿ.ಡಿ.ಡಿ ಸಂಸ್ಥೆಯೊಂದಿಗೆ ಒಡಂಬಡಿಕೆ ಮಾಡಿಕೊಂಡು (ಕೆರೆಯ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಯು ಪ್ರಾರಂಭಗೊಂಡಿರುತ್ತದೆ) ಕೆರೆಯ ಅಭಿವೃದ್ಧಿಯ 3 ಹಂತಗಳು ಪೂರ್ಣ ಪ್ರಮಾಣದಲ್ಲಿ ಮುಕ್ತಾಯದ ನಂತರ ತಾವುಗಳು ಈ ಹಿಂದೆ ಪರಿವೀಕ್ಷಣೆ ಮಾಡಿದ ಸಂದರ್ಭದಲ್ಲಿ ಕಂಡುಬಂದ ಅಂಶಗಳ ಸಮಸ್ಯೆಗಳು ಪೂರ್ಣ ಪ್ರಮಾಣದಲ್ಲಿ ಮುಕ್ತವಾಗಿ ಕೆರೆಯು ಸಮೃದ್ಧಿಯಾಗುತ್ತದೆ ಎಂಬ ವರದಿಯನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ. ಈ ವರದಿ ಪತ್ರದೊಂದಿಗೆ ಮಾನ್ಯ ಮುಖ್ಯಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ರವರು ಶಿಕಾರಿಪಾಳ್ಯ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 110 ರಲ್ಲಿರುವ ಕೆರೆಯ ಅಭಿವೃದ್ಧಿ ಸಂಬಂಧ ಡಿ.ಪಿ.ಆರ್ ಗೆ ಅನುಮೋದನೆ ನೀಡಿರುವ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರದ ಪ್ರತಿಯನ್ನು ಲಗತ್ತಿಸಿ ಸಲ್ಲಿಸಿದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ

ಇಂತಿ ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ  
ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ  
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು.  
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

## ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ

ಸಂಖ್ಯೆ:ಬೆಂ.ಜಿ.ಪಂ/ಅಭಿ/ಸಿ.ಆರ್-1/Lake/2023-24(E-55054)

ಎಸ್.ಕರಿಯಪ್ಪ ರಸ್ತೆ ಬನಶಂಕರಿ  
ಬೆಂಗಳೂರು ದಿನಾಂಕ: -01-2025

### ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರ

ವಿಷಯ: ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಮಾರಗೊಂಡನಹಳ್ಳಿ ದಾಖಲೆ ಶಿಕಾರಿಪಾಳ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 110 ರಲ್ಲಿರುವ ಕೆರೆಯನ್ನು ಸಿ.ಡಿ.ಡಿ ಸಂಸ್ಥೆಯಿಂದ ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾನದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಪಡಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗ ಇವರ ಪತ್ರಸಂಖ್ಯೆ:ಕಾಲ/ಪಂರಾಇಂವಿ/ಬೆಂನ/ಎಇ-01/3247-48/2024-25 ದಿನಾಂಕ:26-12-2024

\*\*\*\*\*

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಮಾರಗೊಂಡನಹಳ್ಳಿ ದಾಖಲೆ ಶಿಕಾರಿಪಾಳ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 110 ರಲ್ಲಿರುವ ಕೆರೆಯನ್ನು ಸಿ.ಡಿ.ಡಿ ಸಂಸ್ಥೆಯಿಂದ ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾನದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಅನುಮತಿ ನೀಡುವಂತೆ ಹಾಗೂ ಅಂದಾಜು ಪಟ್ಟಿಯಲ್ಲಿ ಬೈನ್ ಲಿಂಕ್, ಫೆನಿಂಗ್, ಕೆರೆಯ ಕಳೆ ಮತ್ತು ಹೂಳೂ ತೆಗೆಯಲು ಮುಖ್ಯ ಏರಿಯ ನಿರ್ವಹಣೆ, ಕೆರೆಯುಕೋಡೆ, Sedimentation pond, ಕಲ್ಟರ್, ಸೆಕ್ಯುರಿಟಿರೂಮ್, ಗೇಟ್, ಕೆರೆಯ ಒಳಹರಿವಿನ ಕಲುಷಿತ ನೀರಿಗೆ ಆರ್.ಸಿ.ಸಿ ಪೈಪ್ ಲೈನ್ ಮುಖಾಂತರಕೆರೆಯ ಪಕ್ಕದಲ್ಲಿ ತಿರುವುಗೊಳಿಸಲು ಯೋಜನೆಯಲ್ಲಿ ಅಳವಡಿಸಿದೆ ಹಾಗೂ ಪ್ರಸ್ತುತ ಕೆರೆಯಲ್ಲಿ ನೀರು ಶೇಖರಣೆಯಾಗದೆ ಕೆರೆಯಿಂದ ಹೊರಗೆ ಹರಿದು ಹೋಗುತ್ತಿರುತ್ತದೆ. ಮೊದಲನೇ ಹಂತದಲ್ಲಿ ಕೆರೆಗೆ ಹರಿದು ಬರುತ್ತಿರುವ ಮಲಿನ ನೀರಿನ ಪ್ರದೋಷಣ ಮಟ್ಟವನ್ನು ತಗ್ಗಿಸಿ ಕೆರೆಯಲ್ಲಿ ನೀರು ಶೇಖರಿಸಲು ಯೋಜಿಸಲಾಗಿದ್ದು, 2 ನೇ ಹಂತದಲ್ಲಿ ಏರಿಯನ್ನು ಭದ್ರಪಡಿಸಲು ಮತ್ತು 3 ನೇ ಹಂತದಲ್ಲಿ S.T.P. ಯನ್ನು ನಿರ್ಮಿಸಲು ಯೋಜಿಸಿರುವುದಾಗಿ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಇಚ್ಛಿಸಿರುವ ಪ್ರಾಯೋಜಕರಾದ ವಿಪ್ರೋ ಸಂಸ್ಥೆಯವರು ತಿಳಿಸಿರುತ್ತಾರೆಯೆಂದು ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗ, ರವರು ವರೆದಿ ಮಾಡಿ ಡಿ.ಪಿ.ಆರ್ ಗೆ ಅನುಮೋದನೆಯನ್ನು ಒದಗಿಸಿಕೊಡಲು ಕೋರಿರುತ್ತಾರೆ

ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಮಾರಗೊಂಡನಹಳ್ಳಿ ದಾಖಲೆ ಶಿಕಾರಿಪಾಳ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 110 ರಲ್ಲಿರುವ ಕೆರೆಯನ್ನು ಸಿ.ಡಿ.ಡಿ ಸಂಸ್ಥೆಯಿಂದ ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾನದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲು ಉಲ್ಲೇಖಿತ ಪತ್ರಗಳಲ್ಲಿ ಕೋರಿಕೆ ಹಾಗೂ ಅಭಿಪ್ರಾಯಗಳ ಮೇರೆಗೆ ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳೊಳಗೆ ತಾತ್ಕಾಲಿಕ ಅನುಮೋದನೆಯನ್ನು ನೀಡಲಾಗಿದೆ.

### ಷರತ್ತುಗಳು:

1. ಪ್ರಸ್ತಾವಿತ ಕೆರೆ ಅಭಿವೃದ್ಧಿಗೊಳಿಸುವ ಕಾಮಗಾರಿಗಳ ಬಗ್ಗೆ ಯೋಜನಾ ವರದಿಯನ್ನು ತಯಾರಿಸಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮೋದಿಸಿಕೊಂಡು ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳುವುದು.
2. ಕೆರೆಯ ಒತ್ತುವರಿಯನ್ನು ಗುರುತಿಸಿ ಅದನ್ನು ನಿಯಮಾನುಸಾರ ತೆರವುಗೊಳಿಸಿ ಸೂಕ್ತ ರಕ್ಷಣಾ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲು ಕ್ರಮವಹಿಸುವುದು.
3. ಕೆರೆಗೆ ತ್ಯಾಜ್ಯ/ಮಲಿನಯುಕ್ತ ನೀರು ಹರಿಯುತ್ತಿದ್ದರೆ ಅದನ್ನು ಸ್ಥಗಿತಗೊಳಿಸಲು/ಶುದ್ಧೀಕರಿಸಿ ಕೆರೆಗೆ ಹರಿಸುವುದು.
4. ಕೆರೆಯ ಭೌತಿಕ ರಚನೆಗಳಿಗೆ ಯಾವುದೇ ಹಾನಿಯಾಗದಂತೆ ಕ್ರಮವಹಿಸುವುದು.
5. ಕೆರೆಯಲ್ಲಿನ ನೀರಿನ ಗುಣಮಟ್ಟಕ್ಕೆ ಹಾನಿ ಮಾಡತಕ್ಕದ್ದಲ್ಲ.
6. ಯಾವುದೇ ಪ್ರಾಣಹಾನಿ/ಇತರೇ ಯಾವುದೇ ಅವಗಡಗಳಿಗೆ ಇಲಾಖೆಯು ಜವಾಬ್ದಾರಾಗುವುದಿಲ್ಲ. ಅಗತ್ಯ ಸುರಕ್ಷತಾ ಕ್ರಮಗಳನ್ನು ಅಳವಡಿಸಿಕೊಂಡು ಕೈಗೊಳ್ಳುವುದು.
7. ಕೆರೆಯ ನೀರನ್ನು ಉಪಯೋಗಿಸಲು ಯಾವುದೇ ನಿರ್ಬಂಧ ವಿಧಿಸುವಂತಿಲ್ಲ.
8. ಕೆರೆಯ ಒಡೆತನವನ್ನು ಪಡೆಯುವಂತಿಲ್ಲ.
9. ಸೂಕ್ತ ಮುಂಗಡ ಹಣವನ್ನು ಠೇವಣಿ ಇಟ್ಟು ಕಾಮಗಾರಿಯನ್ನು ಪ್ರಾರಂಭಿಸುವುದು.
10. ಕೆರೆಯ ಪೂರಕ ಕಾಲುವೆಗಳನ್ನು ಅಭಿವೃದ್ಧಿಗೊಳಿಸಿ ಕೆರೆಗೆ ನೀರು ಸರಾಗವಾಗಿ ಹರಿಯುವಂತೆ ನಿರ್ಮಿಸಲು ಕ್ರಮವಹಿಸುವುದು.
11. ಕೆರೆಯ ಹಂಚಿನಲ್ಲಿ/ಬಫರ್ ಜೋನ್ ಪ್ರದೇಶದಲ್ಲಿ ಮಾತ್ರ ಗಿಡ/ಸಸಿಗಳನ್ನು ನೆಡುವುದು.
12. ಕೆರೆಯ ಜಲಚರಗಳು ಹಾಗೂ ಇತರ ಜೀವ ಸಂಕುಲಕ್ಕೆ (Flora & Fauna) ಹಾನಿಯಾಗದಂತೆ ಕಾಮಗಾರಿ

- ನಿರ್ವಹಿಸುವುದು.
13. ಕಾಮಗಾರಿಗಳನ್ನು ಸಂಬಂಧಿಸಿದ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ರವರ ನಿರ್ದೇಶನಗಳಂತೆ ಮಾತ್ರ ಕೈಗೊಳ್ಳುವುದು.
  14. KTCDA ಕಾಯಿಯನುಸಾರ ಕೆರೆ/ಕಟ್ಟೆ/ ನಾಲೆಗಳ ಸಂರಕ್ಷಣೆ ಮತ್ತು ಅಭಿವೃದ್ಧಿಯನ್ನು ಸರಕವಾಗಿ ಕರೂಪಕ್ಕೆ ತರಲು ಸದರಿ KTCDA ಕಾಯಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ನಿಯಮಗಳನ್ನು ಕಟ್ಟುನಿಟ್ಟಾಗಿ ಪಾಲಿಸುವುದು.
  15. ಕೆರೆ ಸಂರಕ್ಷಣೆ ಮತ್ತು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ಅಧಿನಿಯಮ 2014ರ ತಿದ್ದುಪಡಿ ಅಧಿನಿಯಮ 2018ರ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸುವಂತೆ ಸೂಚಿಸಿದೆ.
  16. Construction and Demolition Rules 2016 ಕಟ್ಟುನಿಟ್ಟಾಗಿ ಪಾಲಿಸುವುದು.
  17. KTCDA 2014 ಕಾಯಿ ಮತ್ತು ತಿದ್ದುಪಡಿ ಕಾಯಿ 2018ರ ಅಧಿನಿಯಮಗಳನ್ನು ಕಟ್ಟುನಿಟ್ಟಾಗಿ ಪಾಲಿಸುವುದು.
  18. ಬೆಂಗಳೂರು ನಗರ ಕೆರೆಗಳ ಜಲಾನಯನ ಪ್ರದೇಶ/ಕೆರೆಯಂಗಳಗಳಲ್ಲಿ/ನಾಲೆಗಳಲ್ಲಿ ನಗರದ ಕಟ್ಟಡಗಳ C & D ತಾಜ್ಜಗಳನ್ನು / ಇನ್ನಿತರ ತಾಜ್ಜಗಳನ್ನು ಅನಧಿಕೃತವಾಗಿ ತುಂಬುವುದನ್ನು ತಡೆಗಟ್ಟುವುದು ಹಾಗೂ ನಾಲೆಗಳ ತೆರವುಗೊಳಿಸಿ ನಾಲೆಗಳ ನೈಸರ್ಗಿಕ ಹರಿವಿಗೆ ತೊಂದರೆ ಉಂಟಾಗದಂತೆ ಕ್ರಮವಹಿಸುವುದು.
  19. ಕೆರೆಗಳನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ಪುನರುಜ್ಜೀವನಗೊಳಿಸಲು ಕ್ರಮವಹಿಸಬೇಕು ಮತ್ತು ಹೂಳೆತ್ತುವ ಮುನ್ನ ಬ್ಯಾತಮೆಟ್ರಿಕ್ ಅಧಿಯನ ಕೈಗೊಂಡ ನಂತರ ಹೂಳೆತ್ತಬೇಕು. ಹಾಗೆಯೇ, ಕೆರೆಗಳನ್ನು ಸಂರಕ್ಷಿಸುವ ನಿಟ್ಟಿನಲ್ಲಿ ಪ್ರತ್ಯೇಕ ಬದುಗಳ ನಿರ್ಮಾಣದ ಬದಲಿಗೆ ನೈಸರ್ಗಿಕವಾಗಿ ಕೆರೆಗಳಲ್ಲಿ ನೀರು ಸಂಗ್ರಹವಾಗುವಂತೆ ಕೆರೆಗಳನ್ನು ಸಿದ್ಧಪಡಿಸಬೇಕು. ಕೆರೆಗಳಿಗೆ Engineering Technology ಬದಲಾಗಿ Ecology Technologyಯ ಮುಖಾಂತರ ಅಭಿವೃದ್ಧಿ ಪಡಿಸುವುದು.
  20. ಕೆರೆಗಳಲ್ಲಿರುವ Phosphates ಮತ್ತು Nitrates ಅನ್ನು ಮೀನು ಸಾಕಾಣಿಕೆ ಕೈಗೊಳ್ಳುವುದರಿಂದ ಕೆರೆಯ ನೀರಿನ ಗುಣಮಟ್ಟವನ್ನು ಸಮತೋಲನಗೊಳಿಸುವುದು.
  21. Green Rejuvenation ಕುರಿತು ಕ್ರಮಕೈಗೊಳ್ಳುವುದು.
  22. KTCDA ತಾಂತ್ರಿಕ ಸಮಿತಿಗೆ ರಾಜ್ಯ ಮತ್ತು ಕೇಂದ್ರ ಸರ್ಕಾರದ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದ ನುರಿತ ಅಧಿಕಾರಿಗಳನ್ನು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಮತ್ತು ಪರಿಸರ ವಿಜ್ಞಾನಿಗಳನ್ನು ಅನುಭವದ ಆಧಾರದ ಮೇಲೆ ತಾಂತ್ರಿಕವಾಗಿ ನೇಮಿಸುವುದು.
  23. ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾನದಡಿ ಮಾಡುವಂತಹ ಕೆರೆ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳನ್ನು Authorized ಅಧಿಕಾರಿಯ ಹಾಗೂ Designated ಅಥವಾ ಸೂಚಿಸಿರುವ ಅಧಿಕಾರಿಗಳಿಂದ ಕಟ್ಟುನಿಟ್ಟಾದ ಮೇಲ್ವಿಚಾರಣೆ ಮಾಡುವುದು.
  24. ಕೆರೆಗಳಲ್ಲಿ ಕಾಂಕ್ರೀಟ್ ಬಳಕೆಯನ್ನು ಕಡಿಮೆ ಮಾಡುವುದು ಮಣ್ಣಿನ ಇಟ್ಟಿಗೆಗಳನ್ನು ವಾಕಿಂಗ್ ಪಾಥ್‌ಗಳಲ್ಲಿ ಬಳಸುವುದು.
  25. ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಷರತ್ತುಗಳನ್ನು ಕಟ್ಟು ನಿಟ್ಟಾಗಿ ಪಾಲನೆ ಮಾಡುವುದು.

Signed by

Kolemegedde Siddappa Latha Kumari

ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ  
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ

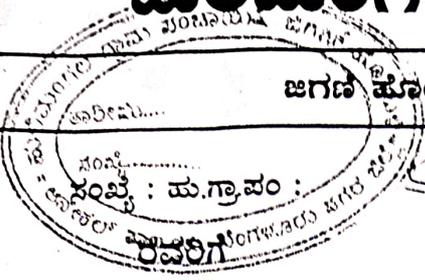
ಪ್ರತಿಯನ್ನು:

1. CCD India Bangalore ರವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.
2. ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗ ಬೆಂಗಳೂರು ರವರಿಗೆ ಮೇಲಿನಂತೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದೆ.
3. ಕಛೇರಿ ಪ್ರತಿ



# ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ

ಜಿಗಣಿ ಹೋಬಳಿ, ಅನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ - 560 105.



ದಿನಾಂಕ : 30 NOV 2024

ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು  
ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ  
ಆನೇಕಲ್.

ಮಾನ್ಯರೇ,

ವಿಷಯ :- ಮಾರಗೊಂಡನಹಳ್ಳಿ ದಾಖಲೆ ಶಿಕಾರಿಪಾಳ್ಯ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 110ರ ಕೆರೆಯನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಅನುಮೋದನೆ ನೀಡುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ :- ದಿನಾಂಕ 13-11-2024ರ ಸಾಮಾನ್ಯ ಸಭೆಯ ತೀರ್ಮಾನದಂತೆ.

\*\*\*\*\*

ಈ ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಜಿಗಣಿ ಹೋಬಳಿ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಗೆ ಬರುವ ಮಾರಗೊಂಡನಹಳ್ಳಿ ದಾಖಲೆ ಶಿಕಾರಿಪಾಳ್ಯ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.110ರ 18 ಎಕರೆ 39 ಗುಂಟೆ ಕೆರೆಯನ್ನು ವಿಪ್ರೋ ಫೌಂಡೇಷನ್ ಸಂಸ್ಥೆರವರು ಕೆರೆಯನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಮುಂದೆ ಬಂದಿರುತ್ತಾರೆ. ದಿನಾಂಕ 13-11-2024ರಂದು ನಡೆದ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ತೀರ್ಮಾನಿಸಿದ ಮೇರೆಗೆ ವಿಪ್ರೋ ಫೌಂಡೇಷನ್ ಸಂಸ್ಥೆಯಿಂದ ಕೆರೆಗೆ ಸಂಬಂಧಪಟ್ಟ ಡಿ.ಪಿ.ಆರ್ ಅಂದಾಜು ಮೊತ್ತ 3.12.69.976/- ರೂಗಳಿಗೆ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದುದರಿಂದ ಈ ಮೇಲ್ಕಂಡ ಶಿಕಾರಿಪಾಳ್ಯ ಗ್ರಾಮದ ಕೆರೆಯನ್ನು ವಿಪ್ರೋ ಫೌಂಡೇಷನ್ ಸಂಸ್ಥೆರವರಿಂದ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖಾ ವತಿಯಿಂದ ಅನುಮೋದನೆ ಕೊಡಿಸಿಕೊಡಬೇಕೆಂದು ಈ ಮೂಲಕ ಕೋರುತ್ತೇನೆ.

ಈ ಪತ್ರದೊಂದಿಗೆ ಸಂಬಂಧಪಟ್ಟ ಡಿ.ಪಿ.ಆರ್ ಪ್ರತಿಯನ್ನು ಲಗತ್ತಿಸಿದೆ.

ಧನ್ಯವಾದಗಳು

ಇಂತಿ ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಅಧ್ಯಕ್ಷರು

ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ  
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ.

ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ  
ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ  
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ.

1/C



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

## ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ

ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಮತ್ತು ಅಂಚೆ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು-560105

ಪ.ಸಂಖ್ಯೆ:ಹುಗ್ರಾಪಂ: /2024-25

ದಿನಾಂಕ:-30-11-2024

ಸಾಮಾನ್ಯ ಸಭೆಯ ನಡವಳಿ

ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಜಿಗಣಿ ಹೋಬಳಿ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಛೇರಿಯಲ್ಲಿ ದಿನಾಂಕ 13/11/2024 ರ ಬುಧವಾರ ಬೆಳಿಗ್ಗೆ 11-30 ಘಂಟೆಗೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅಧ್ಯಕ್ಷರಾದ ಶ್ರೀಮತಿ ಪಿಲ್ಲಮ್ಮ ರವರ ಘನ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ಸಾಮಾನ್ಯ ಸಭೆಯನ್ನು ಕರೆಯಲಾಗಿದ್ದು, ಈ ಸಭೆಗೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಉಪಾಧ್ಯಕ್ಷರು ಹಾಗೂ ಸದಸ್ಯರುಗಳು ಹಾಜರಿದ್ದು, ನಡೆಸಿದ ಸಾಮಾನ್ಯ ಸಭೆಯ ನಡವಳಿಕೆಗಳು.

ಹಾಜರಿ : 27

ಗೈರು ಹಾಜರಿ : 17

ಕ್ರ.ಸಂ	ವಿಷಯ	ತೀರ್ಮಾನ
2	ಮಾರಗೊಂಡನಹಳ್ಳಿ ದಾಖಲೆ ಶಿಕಾರಿಪಾಳ್ಯ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 110ರ ನಂಬರಲ್ಲಿರುವ ಕೆರೆಯನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸುವ ಬಗ್ಗೆ.	ಈ ವಿಷಯದ ಬಗ್ಗೆ ಚರ್ಚಿಸಲಾಗಿ ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯ ಮಾರಗೊಂಡನಹಳ್ಳಿ ದಾಖಲೆ ಶಿಕಾರಿಪಾಳ್ಯ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 110 ರಲ್ಲಿ 18 ಎಕರೆ 39 ಗುಂಟೆ ಕೆರೆಯನ್ನು ವಿಷ್ಣೋ ಫೌಂಡೇಷನ್ ಸಂಸ್ಥೆರವರು ಕೆರೆಯನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಮುಂದೆ ಬಂದಿದ್ದು ಸಂಸ್ಥೆಯ ಪ್ರತಿನಿಧಿಯವರು ಕೆರೆ ಅಭಿವೃದ್ಧಿ ಸಂಬಂಧಿಸಿದಂತೆ ಡಿ.ಪಿ.ಆರ್ ಅಂದಾಜು ಮೊತ್ತ 3.12.69.976/- ಆಗಲಿದ್ದು ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಿಂದ ಸದರಿ ಡಿ.ಪಿ.ಆರ್ ಅನುಮೋದನೆ ನೀಡಲು ಕೋರಿರುತ್ತಾರೆ. ಸಭೆಯು ಸದರಿ ವಿಷಯದ ಬಗ್ಗೆ ಚರ್ಚಿಸಿ ವಿಷ್ಣೋ ಫೌಂಡೇಷನ್ ಸಂಸ್ಥೆಯ ವತಿಯಿಂದ ಸಲ್ಲಿಸಿರುವ ಡಿ.ಪಿ.ಆರ್ ಗೆ ಒಪ್ಪಲು ತೀರ್ಮಾನಿಸಿ ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯಿಂದ ಅನುಮೋದನೆ ಕೊಡಿಸಲು ಪ್ರಸ್ತಾವನೆಯನ್ನು ಮೇಲಧಿಕಾರಿಗಳಿಗೆ ಸಲ್ಲಿಸಲು ಸಭೆಯು ಸರ್ವಾನುಮತದಿಂದ ತೀರ್ಮಾನಿಸಲಾಯಿತು.

"ಸಭೆ"

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ  
ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ  
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,  
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ



ದಿನಾಂಕ: 28 ಅಕ್ಟೋಬರ್ 2024

ಗೆ,  
ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಧಿಕಾರಿ,  
ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ,  
ಅನೇಕಲ್ ತಾಲ್ಲೂಕು,  
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

ಮಾನ್ಯರೇ,  
ವಿಷಯ: ಚಂದಾಮುರ-ಬೊಮ್ಮನಂದ್ರ ಕೆರೆ ಸರಣಿಯ ಕ್ಯಾಚ್ ನೀರು ನಿರ್ವಹಣಾ ಯೋಜನೆಯನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸಲು ಹುಲಿಮಂಗಲ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಯಿಂದ ಸಿಡಿಡಿ ಇಂಡಿಯಾಗೆ ಬೆಂಬಲಕ್ಕಾಗಿ ಮನವಿ ಪತ್ರ.

ಸಿಡಿಡಿ ಇಂಡಿಯಾವು ನೀರು ಮತ್ತು ನೈರ್ಮಲ್ಯಕ್ಕಾಗಿ ಪ್ರಕೃತಿ ಆಧಾರಿತ ಪರಿಹಾರಗಳ ಮೇಲೆ ಕೆಲಸ ಮಾಡುವ ಲಾಭೋದ್ದೇಶವಿಲ್ಲದ ಸಂಸ್ಥೆ. ಈ ಸಂಸ್ಥೆಯು ಚಂದಾಮುರ ಕೆರೆಗೆ ಸೇರುವ ಒಂಬತ್ತು ಕೆರೆಗಳ ಸರಣಿಯ ವಿವರವಾದ ಅಧ್ಯಯನವನ್ನು ಕೈಗೊಳ್ಳುತ್ತಿದೆ. ಶಿಕಾರಿಪಾಳ್ಯ, ಮಾರಗೊಂಡನ ಹಳ್ಳಿ, ತಿರುಪಾಳ್ಯ, ವೀರಸಂದ್ರ (1&2), ಹಬ್ಬಗೋಡಿ, ಕಮ್ಮನಂದ್ರ, ಮತ್ತು ಹೀಲರಿಗೆ ಕೆರೆಗಳು ಈ ಸರಣಿ ಅಧ್ಯಯನದಲ್ಲಿರುತ್ತವೆ. ಈ ಎಲ್ಲಾ ಕೆರೆಗಳು ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಸಿಟಿ-ಬೊಮ್ಮನಂದ್ರ ಪ್ರದೇಶಕ್ಕೆ ಸೇರಲ್ಪಡುತ್ತವೆ. ಈ ಅಧ್ಯಯನಕ್ಕೆ ಸಿಡಿಡಿ ಇಂಡಿಯಾ ವನ್ನು ವಿಶ್ವೋ ಪೌಂಡೇಶನ್ ಬೆಂಬಲಿಸುತ್ತದೆ, ಈ ವ್ಯಾಪಕವಾದ ಅಧ್ಯಯನದ ಉದ್ದೇಶವೇನೆಂದರೆ, ಈ ಪ್ರದೇಶಕ್ಕಾಗಿ ಸಮಗ್ರ ಕ್ಯಾಚ್‌ನೀರಿನ ನಿರ್ವಹಣಾ ಯೋಜನೆಯನ್ನು ಹೊರತರುವುದು. ಇದು ನಿರ್ಣಾಯಕ ಜಲಮೂಲಗಳ ಮಾಲಿನ್ಯವನ್ನು ತಡೆಗಟ್ಟುವಲ್ಲಿ ಎಲ್ಲಾ ಸಂಬಂಧಪಟ್ಟ ಅಧಿಕಾರಿಗಳು ನಿರ್ದಿಷ್ಟ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಳ್ಳಲು ಸಹಾಯ ಮಾಡಬಹುದು. ಅಂತಹ ಯೋಜನೆಯನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸಲು ನಾವು ತಾಂತ್ರಿಕ ಅಧ್ಯಯನಗಳ ಜೊತೆಗೆ ಸಾಧ್ಯವಿರುವ ಎಲ್ಲಾ ಮಧ್ಯಸ್ಥಗಾರರೊಂದಿಗೆ ನಿಯಮಿತವಾಗಿ ಚರ್ಚಿಸಲಾಗುವುದು.

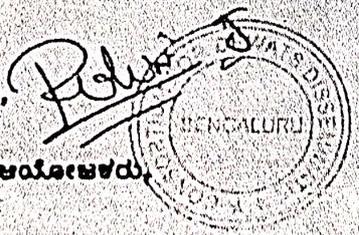
ಆದ್ದರಿಂದ, ಈ ಅಧ್ಯಯನಕ್ಕೆ ಮಾಹಿತಿ ಸಂಗ್ರಹಣಾ ಹಂತದಲ್ಲಿ ಸಂಭಂದಿತ ಮಾಹಿತಿಗಳನ್ನು ಹಂಚಿಕೊಳ್ಳುವುದು ಮತ್ತು ದೊಡ್ಡ ಯೋಜನೆಯ ಅಭಿವೃದ್ಧಿ ಪ್ರಕ್ರಿಯೆ ಭಾಗವಾಗಿ ನಡೆಸುವ ಚರ್ಚೆಗಳು ಮತ್ತು ಕಾರ್ಯಕ್ರಮಗಳಲ್ಲಿ ಭಾಗವಹಿಸಬೇಕೆಂದು ನಾವು ನಿಮ್ಮಲ್ಲಿ ವಿನಂತಿಸಿಕೊಳ್ಳುತ್ತೇವೆ.

ಅಧ್ಯಯನದ ಉದ್ದೇಶಗಳಿಗಾಗಿ ಸಿಡಿಡಿ ಇಂಡಿಯಾವು ಯಾವುದೇ ಹಣಕಾಸಿನ ಬೆಂಬಲವನ್ನು ಬಯಸುವುದಿಲ್ಲ ಎಂದು ಈ ಮೂಲಕ ಸ್ಪಷ್ಟಪಡಿಸುತ್ತೇವೆ.

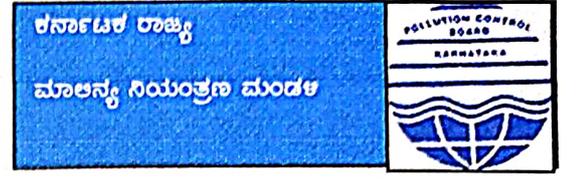
ಈ ಕಾರ್ಯದಲ್ಲಿ ನೀವು ಸಮ್ಮಂದಿಗೆ ಕೈಜೋಡಿಸಿದರೆ ಮತ್ತು ವಿನಂತಿಸಿದ ಬೆಂಬಲವನ್ನು ನೀಡಿದರೆ ನಾವು ವಿಮುಗ ಕೃತಜ್ಞರಾಗಿರುತ್ತೇವೆ.

ಧನ್ಯವಾದಗಳು

ಇಂತಿ ವಿಮ್ಬ ವಿಶ್ವಾಸಿ,  
ರೋಹಿಣಿ ಪ್ರದೀಪ್  
ಹಿರಿಯ ಯೋಜನಾ ಆಯೋಜಕರು,  
ಸಿಡಿಡಿ ಇಂಡಿಯಾ



Survey No. 205 (Opp. Beedi Workers Colony), Kommaghatta Road, Bandemath,  
Kengeri Satellite Town, Bangalore - 560060  
Phone: +91-08-28-486700  
E-mail: bangalore@cddindia.org



towards a cleaner Karnataka.

//RPAD//

15

ದಿನಾಂಕ: 10 JUN 2025

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.-ಆನೇಕಲ್/ರಾ.ಪ.ನ್ಯಾ/ಕೆರೆ/2025-26/ 188

ಇವರಿಗೆ,

ಇವರಿಗೆ,

ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,  
ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ,  
ಹುಲಿಮಂಗಲ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,  
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-560105.

ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್,  
ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ,  
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಬನಶಂಕರಿ,  
ಕರಿಯಪ್ಪ ರೋಡ್, ಬೆಂಗಳೂರು-560070.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಸಂರಕ್ಷಿಸುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ: 1. ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ 1556 ದಿನಾಂಕ: 20.02.2025.  
2. ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ ಸಕಾಲ/ಪಂರಾಇಂವಿ(ದ)ಬೆನ/ಜಿ.ಇ-03/1940-1943/2024-25 ದಿನಾಂಕ: 14.03.2025.  
3. ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ:ಹು.ಗ್ರಾ.ಪಂ: 85/2024-25 ದಿನಾಂಕ: 24.03.2025  
4. NGT ಆದೇಶದ ಸಂಖ್ಯೆ. OA 31/2024(SZ) [ಹಿಂದಿನ O.A. No. 155/2022 (PB)] ದಿನಾಂಕ: 26.03.2025

\*\*\*\*\*

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮ್ಮ ಗಮನಕ್ಕೆ ತರ ಬಯಸುವುದೇನೆಂದರೆ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯ ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT)ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂಧ, ಉಲ್ಲೇಖ (1) ರಲ್ಲಿ ಕೆರೆಯ ಪರಿವೀಕ್ಷಣೆಯ ನಂತರ ತಮ್ಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೀಘ್ರವಾಗಿ ರೋಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ಮತ್ತು ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿತ್ತು. ಸದರಿ ಪರಿವೀಕ್ಷಣೆಯ ಸಂಬಂಧ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ ರವರಿಂದ ಉಲ್ಲೇಖ (2) ರಂತೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸಿ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಪಡೆದು ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾದ ಅಡಿಯಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಿ ಕೆರೆಯನ್ನು ಎಲ್ಲಾ ರೀತಿಯಿಂದಲೂ ಸಂರಕ್ಷಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ತದನಂತರ, ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ ರವರಿಂದ ಉಲ್ಲೇಖ (3) ರಲ್ಲಿ ಈ ಕಛೇರಿಗೆ ಪ್ರತ್ಯುತ್ತರವನ್ನು ನೀಡಿರುತ್ತೀರಿ. ಸದರಿ ಪತ್ರದನುಸಾರ ಕೆರೆಯನ್ನು 3 ಹಂತದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಯೋಜನೆ ರೂಪಿಸಿ ಮೊದಲನೇ ಹಂತದ ಕಾಮಗಾರಿ ಡಿ.ಪಿ.ಆರ್ ಅನುಮೋದನೆಗಂಡು ಗ್ರಾಮ ಪಂಚಾಯತಿಯು ಮತ್ತು ಸಿ.ಡಿ.ಡಿ ಸಂಸ್ಥೆಯೊಂದಿಗೆ ಒಡಂಬಡಿಕೆ ಮಾಡಿಕೊಂಡು ಕೆರೆಯ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಯು ಪ್ರಾರಂಭಗೊಂಡಿರುತ್ತದೆ ಎಂದು ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿರುತ್ತೀರಿ.

ಮುಂದುವರೆದಂತೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT) ಉಲ್ಲೇಖ (4) ರಲ್ಲಿ ಸದರಿ ಕೆರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವರದಿಯನ್ನು ಮುಂದಿನ ವಿಚಾರಣೆಯ ದಿನಾಂಕ 25.06.2025ರ ಒಳಗೆ ತಪ್ಪದೆ ಸಲ್ಲಿಸಲು ನಿರ್ದೇಶಿಸಿರುತ್ತಾರೆ.

ಆದುದರಿಂದ, ತಾವುಗಳು ಕೈಗೊಂಡ ಇತ್ತೀಚಿನ ಕಾಮಗಾರಿಯ ಪ್ರಗತಿ ವಿವರವನ್ನು ಛಾಯಚಿತ್ರಗಳೊಂದಿಗೆ ಈ ಪತ್ರ ತಲುಪಿದ 3 ದಿನಗಳ ಒಳಗೆ ಈ ಕಛೇರಿಗೆ ತಲುಪಿಸತಕ್ಕದು.

16

ಈ ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿಯನ್ನು ನೀಡುವುದು.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,  
ಸಹಿ/-  
ಪರಿಸರ ಅಧಿಕಾರಿ  
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

ಪ್ರತಿಗಳು

1. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು (SEO-South), ನಿಸರ್ಗ ಭವನ, ಕರಾಮಾನಿಮಂ, ಬೆಂಗಳೂರು, ಇವರ ಗಮನಕ್ಕಾಗಿ.
2. ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ಅತ್ತಿಬೆಲೆ-ಆನೇಕಲ್ ರೋಡ್, ಕೆ.ಎಸ್.ಅರ್.ಟಿ.ಸಿ. ಕಾಲೋನಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು-562107, ಇವರ ಗಮನಕ್ಕಾಗಿ ಹಾಗೂ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯ ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT)ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆ ಈ ಸಂಬಂಧ ದಿನಾಂಕ 25.06.2025 ಒಳಗಾಗಿ ವರದಿಸಬೇಕಾಗಿದ್ದು, ಸದರಿ ಕೆರೆಯನ್ನು ಪುನರುಜ್ಜೀವನಗೊಳಿಸುವ ಹಾಗೂ ಶೀಘ್ರವಾಗಿ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸುವ ಕೆಲಸವನ್ನು ತ್ವರಿತಗತಿಯಲ್ಲಿ ನಡೆಸಲು ತಿಳಿಸಲಾಗಿದೆ.
3. ಕಛೇರಿ ಕಡತ.

  
ಪರಿಸರ ಅಧಿಕಾರಿ  
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್



## ಕರ್ನಾಟಕ ಸರ್ಕಾರ

## ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರವರ ಕಛೇರಿ, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ,  
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಪೊದಲನೇ ಮಹಡಿ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ಅನೇಕ್ ಕಟ್ಟಡ,  
ಎಸ್.ಕರಿಯಪ್ಪ ರಸ್ತೆ,ಬನಶಂಕರಿ,ಬೆಂಗಳೂರು-560070.

E-Mail:aeepredsouth@gmail.com

ಸಂಖ್ಯೆ:ಸಕಾಲ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜಿ.ಇ-3/297-300 / 2024-25 ದಿನಾಂಕ: 12-06-2025

ರವರಿಗೆ,

ಪರಿಸರ ಅಧಿಕಾರಿ,

2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ"

7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,

ನಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,

ಬೆಂಗಳೂರು - 560010.

ಮಾನ್ಯರೇ,

ವಿಷಯ:-ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು  
ಸಂರಕ್ಷಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:-1. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ:1556. ದಿನಾಂಕ:20/02/2025.

2. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ: ಸಕಾಲ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜಿ.ಇ-3/169/  
2021-22. ದಿನಾಂಕ:12/05/2022.

3. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ:ಸಕಾಲ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜಿ.ಇ-3/1440/  
2024-25 ದಿನಾಂಕ:19/12/2024.

4. NGT ಆದೇಶದ ಸಂಖ್ಯೆ:OA 31/2024(SZ) ( {ಹಿಂದಿನ O.A. No  
155/2022(PB) ದಿನಾಂಕ:03/01/2025.

5. ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆಯ ದಿನಾಂಕ:15/02/2025.

6. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ:ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ-ಅನೇಕಲ್/ರಾ.ಹ.ನ್ಯಾ/ಕೆರೆ/1330  
/2024-25. ದಿನಾಂಕ:20/02/2025.

7. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ:ಸಕಾಲ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜಿ.ಇ-3/1940-1943  
/2024-25. ದಿನಾಂಕ:14/03/2025.

8. ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ  
ಕಾರ್ಯಾಲಯ ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ:ಹು.ಗ್ರಾ.ಪಂ:85/2024-25.  
ದಿನಾಂಕ:24/03/2025.

9. NGT ಆದೇಶದ ಸಂಖ್ಯೆ:OA 31/2024(SZ) ( {ಹಿಂದಿನ O.A. No  
155/2022(PB) ದಿನಾಂಕ:26/03/2025.

10. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ:ಸಕಾಲ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜಿ.ಇ-3/220-224  
/2024-25. ದಿನಾಂಕ:30/05/2025.

11. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ:ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ-ಅನೇಕಲ್/ರಾ.ಹ.ನ್ಯಾ/ಕೆರೆ/188  
/2025-26. ದಿನಾಂಕ:10/06/2025.

\*\*\*\*\*

ಮೇಲಿನ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಅನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ  
ಸರ್ವೆ ನಂ.110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು  
ನ್ಯಾಯಮಂಡಳಿ (NGT)ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆಂದು ಈ ಸಂಬಂಧ ಉಲ್ಲೇಖ(1)ರಲ್ಲಿ ಕೆರೆಯ ಪರಿವೀಕ್ಷಣೆಯ  
ನಂತರ ತಮ್ಮ ಪಂಚಾಯಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶ್ರೀಘ್ರವಾಗಿ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿ  
ಪು.ತಿ.ನೋ



12/06/25  
12/06/25

ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ಮತ್ತು ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ಪರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿತ್ತೆಂದು ಸದರಿ ಪರಿವೀಕ್ಷಣೆಯ ಸಂಬಂಧ ಈ ಕಛೇರಿವತಿಯಿಂದ ಉಲ್ಲೇಖ(7)ರಂತೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸಿ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಪಡೆದು ಸಿ.ಎಸ್.ಆರ್. ಅನುದಾನದ ಅಡಿಯಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಿ ಕೆರೆಯನ್ನು ಎಲ್ಲಾ ರೀತಿಯಿಂದಲೂ ಸಂರಕ್ಷಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಲಾಗಿತ್ತು.

ಮುಂದುವರೆದು, ಸದರಿ ಕೆರೆಯ ಒತ್ತುವರಿ ಬಗ್ಗೆ ಈ ಕಛೇರಿಯಿಂದ ಉಲ್ಲೇಖ(10)ರಲ್ಲಿ ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರ ಕಛೇರಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಆನೇಕಲ್ ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ರವರಿಗೆ ಪತ್ರ ಬರೆಯಲಾಗಿದೆ ಮತ್ತು ಸದರಿ ಕೆರೆಯನ್ನು M/S Wipro Ltd. ರವರು ಪುನರುಜ್ಜೀವನಗೊಳಿಸಲು ವಿವರವಾದ ಯೋಜನಾ ಪರದಿಯನ್ನು ತಾವು ಸೂಚಿಸಿರುವ ಅಂಶಗಳನ್ನು ಒಳಗೊಂಡಂತೆ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ರೂ.3,12,69,976/- ಲಕ್ಷಗಳಿಗೆ ಕೆರೆ ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಅನುಮೋದನೆಗಾಗಿ ಸಲ್ಲಿಸಲು ಉಲ್ಲೇಖ(3)ರಲ್ಲಿ ಈ ಕಛೇರಿಯಿಂದ ಸಲ್ಲಿಕೆಯಾಗಿರುವ ಅಂದಾಜು ಪಟ್ಟಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯಲು ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ, ಬೆಂಗಳೂರು ರವರ ಕಛೇರಿಯಿಂದ ಕರ್ನಾಟಕ ಕೆರೆ ಸಂರಕ್ಷಣೆ ಮತ್ತು ಪ್ರಾಧಿಕಾರ ರವರ ಕಛೇರಿಗೆ ಈಗಾಗಲೇ ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ. ಮತ್ತು ಎಸ್.ಟಿ.ಪಿ. ನಿರ್ಮಾಣ ಸೇರಿದಂತೆ 3 ಹಂತಗಳಲ್ಲಿ ಕೆರೆಯನ್ನು ಪುನರುಜ್ಜೀವನಗೊಳಿಸಲು ಖಾಸಗಿ ಸಂಸ್ಥೆಯ ತಾಂತ್ರಿಕ ಸಿಬ್ಬಂದಿ ಮತ್ತು ನಮ್ಮ ಕಛೇರಿ ವತಿಯಿಂದ ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಿದಾಗ ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾನದ ಅಡಿಯಲ್ಲಿ ಕೆಳಕಂಡಂತೆ ಕಾಮಗಾರಿಗಳನ್ನು ಪ್ರಾರಂಭಿಸಲಾಗಿರುತ್ತದೆ.

- 1). ಕೆರೆ ಕೋಡಿ ನಿರ್ಮಾಣ
- 2) Wetland Bund Improvements
- 3) ಮಳೆ ನೀರು ಕೆರೆಗೆ ಸರಾಗವಾಗಿ ಹರಿದು ಬರಲು Storm water Drain ಪ್ರಗತಿಯಲ್ಲಿ ಇರುತ್ತದೆ.
- 4) ಮಲಿನ ನೀರಿನ ತಿರುವುಗಾಲುವೆ ನಿರ್ಮಾಣ ಪ್ರಗತಿಯಲ್ಲಿರುತ್ತದೆ.

ಸದರಿ ಕೆರೆಗೆ ಸಣ್ಣ ಪ್ರಮಾಣ ಕೈಗಾರಿಖೆ ಮತ್ತು ವಸತಿ ಸಮುಚ್ಚಾಲಯಗಳಿಂದ ಮಲಿನ ನೀರು ಹರಿದು ಬರುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದ್ದು ಸದರಿ ಕೆರೆಗೆ ಮಲಿನ ನೀರು ಹರಿದು ಬರುತ್ತಿರುವುದು ತಡೆಗಟ್ಟಲು ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರಿಗೆ ಈಗಾಗಲೇ ಪತ್ರ ಬರೆಯಲಾಗಿದ್ದು, ತಮ್ಮ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವ ಕೈಗಾರಿಖೆಗಳಿಗೆ ಮಲಿನ ನೀರನ್ನು ಕೆರೆಗೆ ಹರಿಯ ಬಿಡದಂತೆ ಸೂಕ್ತ ನಿರ್ದೇಶನವನ್ನು ನೀಡಬೇಕೆಂದು ಕೋರುತ್ತಾ ಎಲ್ಲಾ ರೀತಿಯಿಂದಲೂ ಕೆರೆಯನ್ನು ಸಂರಕ್ಷಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಮ್ಮ ಅವಗಾಹನವನ್ನಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ಅಡಕ: ಪ್ರಗತಿಯಲ್ಲಿರುವ ಸಂಬಂಧಿಸಿದ  
ಭಾಯಾ ಚಿತ್ರಗಳನ್ನು ಲಗತ್ತಿಸಿದೆ).

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

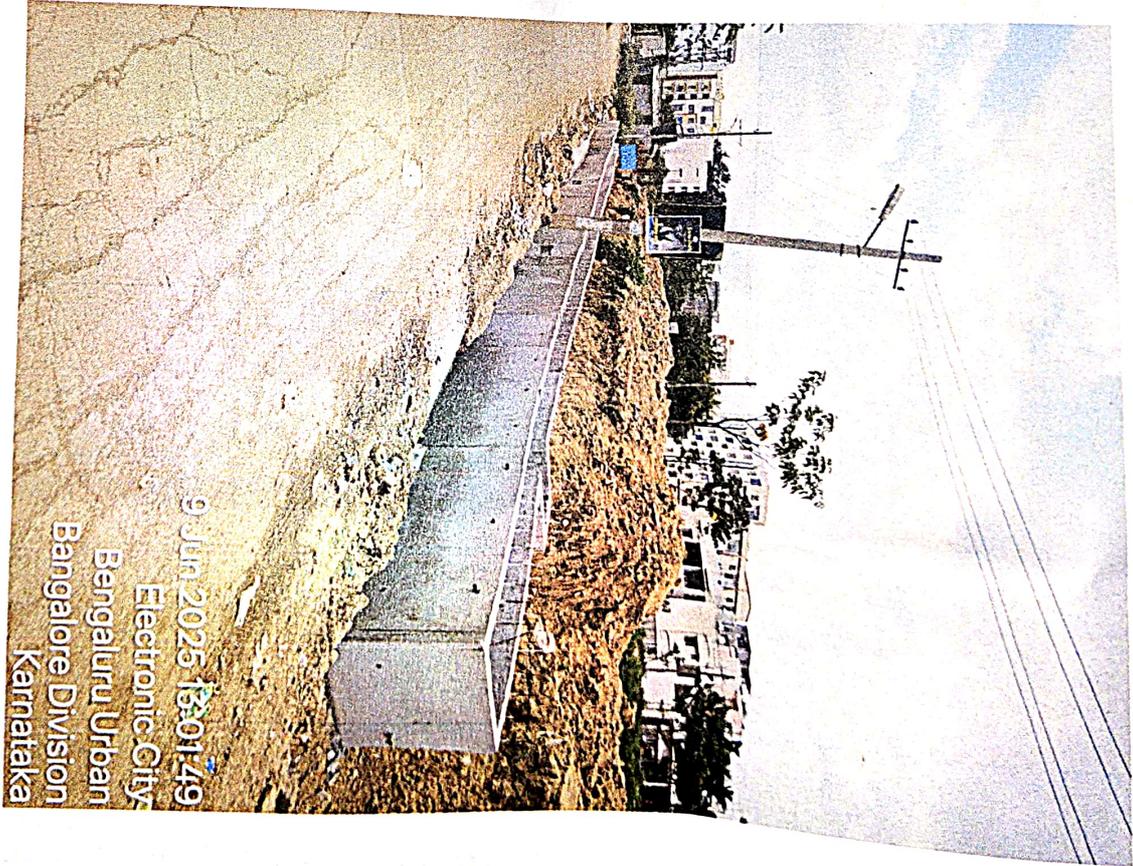
ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್  
ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ-ವಿಭಾಗ,  
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ, ಬೆಂಗಳೂರು.

ಮೂಲಕವು ಪ್ರವಾಹ ತಡೆಗಟ್ಟಲು ಸರ್ಕಾರದ ಅಧೀನದಲ್ಲಿ 100 ಅಂತಸ್ತು ಕಟ್ಟಡ ಕಟ್ಟಿ

19

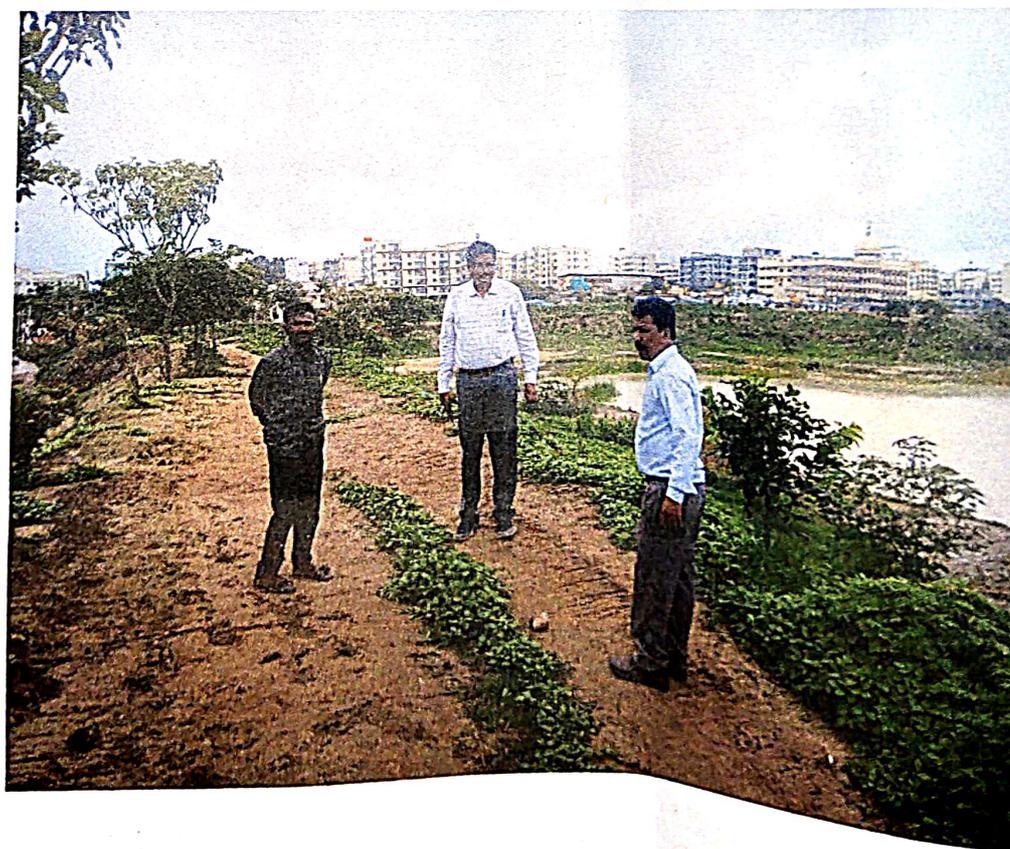


ಮಹಾನಗರಪಂಚಾಯತನ ಪ್ರಮಾಣ ಪತ್ರ ಸಂ. 110044ರವ ಶಿಫ್ಟ್‌ಪ್ಲಾಟ್ ಕೆಲಸ

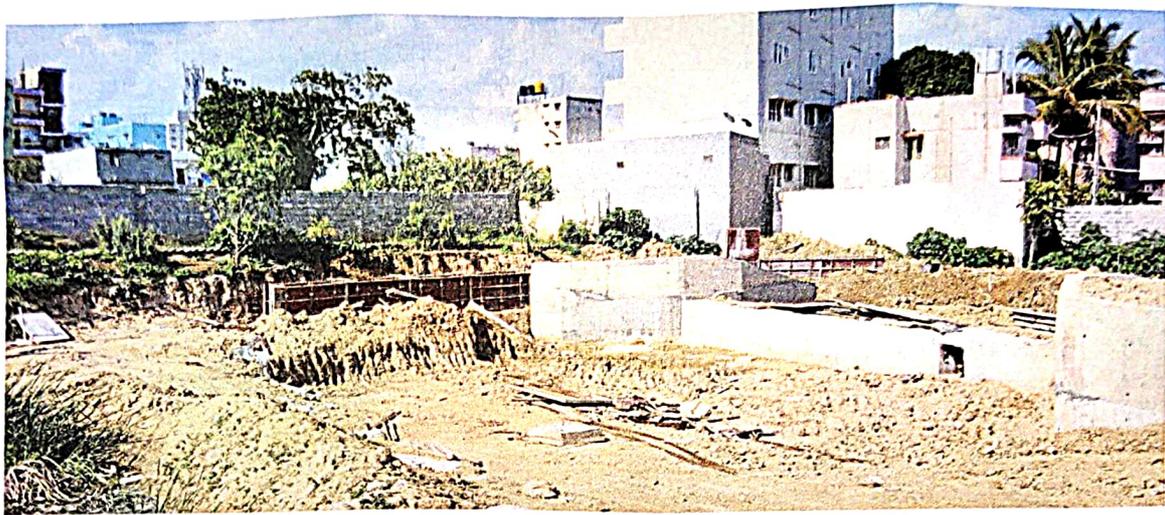


ಮಾರನೋಡವೆಡ್ಡು ತ್ರಸುರ ಬ್ಲಾಕ್ ನಾ. 110 ರಲ್ಲಿರುವ ಕೃಷಿಪಾಲಯ ಕೆ.ಕೆ.

21



శ్రీ సారానందస్వరూప శ్రీమదాంజనేయస్వామిని. 1100 అక్షరాల శ్రీకృష్ణార్జున కథ

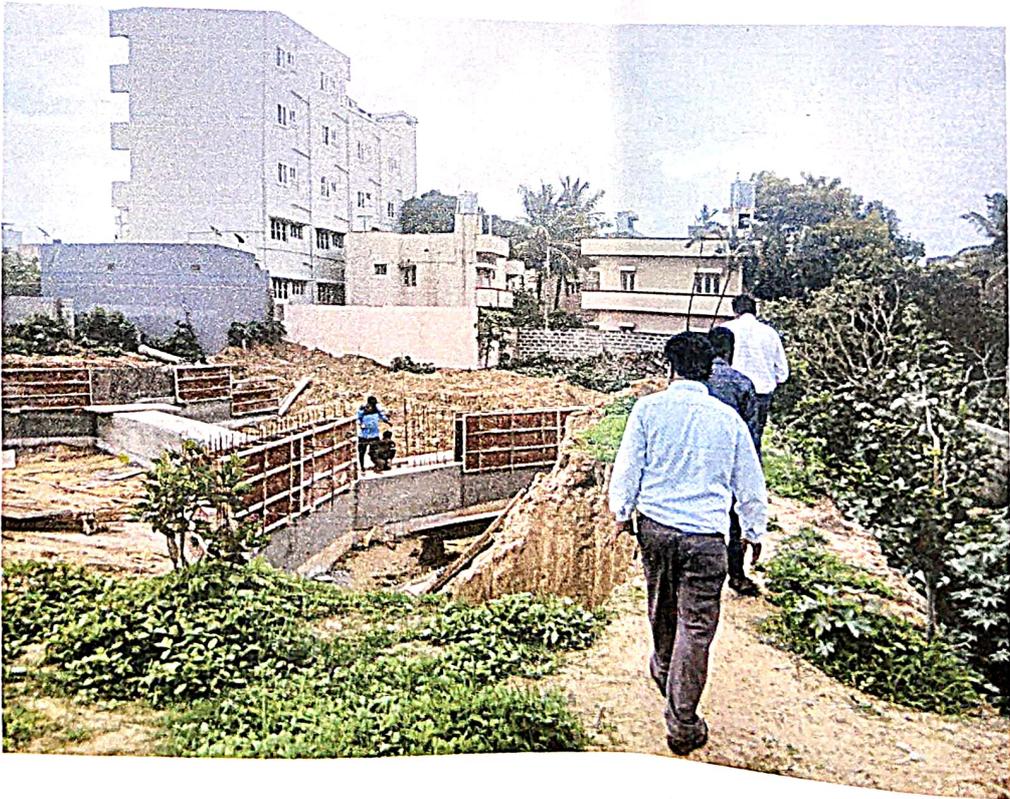


ಮೂರನೇ ಹಂತದ ಪ್ರಮುಖ ಸುಚಿ ಸಂ. 110 ರಲ್ಲಿರುವ ಕೆಳಭಾಗದ ಕೆಲಸ

23



ಮೂರನೇ ಸಹಜ ನ್ಯಾಯ ಸಚಿವರ ಸಂ. 110 ರಲ್ಲಿನ ಕಾರ್ಯಾಚರಣೆ.



# ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ

ಜಗದಿ ಮೋದಲ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ - 560 105.

ಸಂಖ್ಯೆ : ಹು.ಗ್ರಾ.ಪಂ : 16/2025-26  
ರವರಿಗೆ

ದಿನಾಂಕ : 23/6/2025

ಪರಿಸರ ಅಧಿಕಾರಿಗಳು,

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ ಬೆಂಗಳೂರು-ಆನೇಕಲ್

2ನೇ ಮಹಡಿ, ನಿಸರ್ಗ ಭವನ, 7ನೇ ಡಿ ಅಡ್ಡ ರಸ್ತೆ,

ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,

ಬೆಂಗಳೂರು-560010.

ಮಾನ್ಯರೇ,

ವಿಷಯ :- ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಶಿಕಾರಿಪಾಳ್ಯ ಗ್ರಾಮದ ಕೆರೆಯನ್ನು ಸಂರಕ್ಷಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ :-1.ತಮ್ಮ ಕಛೇರಿ ಪತ್ರದ ಸಂಖ್ಯೆ: ಕ ರಾ ಮಾ ನಿ ಮಂ/ ಪ್ರಾ, ಕ.

ಆನೇಕಲ್/ರಾ.ಹ.ನ್ಯಾ/ಕೆರೆ/2024-25/1330 ದಿನಾಂಕ:20.02.2025.

ಮತ್ತು ಕ ರಾ ಮಾ ನಿ ಮಂ/ ಪ್ರಾ, ಕ. ಆನೇಕಲ್/ ರಾ. ಹ. ನ್ಯಾ/ ಕೆರೆ/ 2025-26/188 ದಿನಾಂಕ:10.06.2025

2.ಮುಖ್ಯಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

ರವರ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರದ ಸಂಖ್ಯೆ:ಬೆಂ.ಜಿ.ಪಂ/ಅಭ/ಸಿ.ಆರ್-

1/ಲೀಕ್/2023-24(ಇ-55054) ದಿನಾಂಕ:16.01.2025

ಮೇಲ್ಕಂಡ ವಿಷಯ ಮತ್ತು ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯ ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ () ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂಧ ಉಲ್ಲೇಖ(1) ರಲ್ಲಿ ಕೆರೆಯ ಪರಿವೀಕ್ಷಣೆಯ ನಂತರ ತಮ್ಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೀಘ್ರವಾಗಿ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ಮತ್ತು ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿತ್ತು. ಸದರಿ ಪರಿವೀಕ್ಷಣೆಯ ಸಂಬಂಧ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ ರವರಿಂದ ಉಲ್ಲೇಖ(2) ರಂತೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸಿ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಪಡೆದು ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾನದ ಅಡಿಯಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಿ ಕೆರೆಯನ್ನು ಎಲ್ಲಾ ರೀತಿಯಿಂದಲೂ ಸಂರಕ್ಷಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ತದನಂತರ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ ರವರಿಂದ ಉಲ್ಲೇಖ(3) ರಲ್ಲಿ ಈ ಕಛೇರಿಗೆ ಪ್ರತ್ಯುತ್ತರವನ್ನು ನೀಡಿರುತ್ತೀರಿ. ಸದರಿ ಪತ್ರದ ಅನುಸಾರ ಕೆರೆಯನ್ನು 3 ಹಂತದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಯೋಜನೆ ರೂಪಿಸಿ ಮೊದಲನೇ ಹಂತದ ಕಾಮಗಾರಿ ಡಿ.ಬಿ.ಆರ್ ಅನುಮೋದನೆಗೊಂಡು ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಮತ್ತು ಸಿ.ಡಿ.ಸಿ ಸಂಸ್ಥೆಯೊಂದಿಗೆ ಒಡಂಬಡಿಕೆ ಮಾಡಿಕೊಂಡು ಕೆರೆಯ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಯು ಪ್ರಾರಂಭಗೊಂಡಿರುತ್ತದೆ ಎಂದು ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿರುತ್ತೀರಿ.

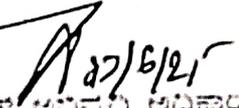
ಮುಂದುವರೆದಂತೆ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ(1) ಉಲ್ಲೇಖ (4) ರಲ್ಲಿ ಸದರಿ ಕೆರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವರದಿಯನ್ನು ಮುಂದಿನ ವಿಚಾರಣೆಯ ದಿನಾಂಕ:25.06.2025ರ ಒಳಗೆ ತಪ್ಪದೆ ಸಲ್ಲಿಸಲು ನಿರ್ದೇಶಿಸಿರುತ್ತಾರೆ.

ಆದ್ದರಿಂದ ತಾವುಗಳು ಕೈಗೊಂಡ ಇತ್ತೀಚಿನ ಕಾಮಗಾರಿಯ ಪ್ರಗತಿ ವಿವರವನ್ನು ಛಾಯಾಚಿತ್ರಗಳೊಂದಿಗೆ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖ(1)ರ ದಿನಾಂಕ:10.06.2025 ರ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಿರಿ. ಆದರಂತೆ ದಿನಾಂಕ:16.06.2025 ರಂದು ಕೆರೆಯ ಬಳಿ ಪರಿಶೀಲಿಸಲಾಗಿ ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾನದ ಅಡಿಯಲ್ಲಿ ವಿಷ್ಣೋ ಲಿಮಿಟೆಡ್ ರವರು ಈ ಕೆಳಕಂಡ ಹಂತದ ಕಾಮಗಾರಿಗಳನ್ನು ಪ್ರಾರಂಭಿಸಿರುತ್ತಾರೆ.

- 1.ಕೆರೆ ಕೋಡಿ ನಿರ್ಮಾಣ
- 2.ಮಳೆ ನೀರು ಕೆರೆಗೆ ಸರಾಗವಾಗಿ ಹರಿದು ಬರಲು ಚರಂಡಿ ಕಾಮಗಾರಿ ಪ್ರಗತಿಯಲ್ಲಿರುತ್ತದೆ.
- 3.ಮಲಿನ ನೀರಿನ ಹೊರ ಹರಿವಿಗಾಗಿ ಪ್ರತ್ಯೇಕ ತಿರುವುಗಾಲುವೆ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ಪ್ರಗತಿಯಲ್ಲಿರುತ್ತದೆ.
- 4.ಏರಿ ಪ್ರದೇಶದ ಏರಿಳತ ಅಭಿವೃದ್ಧಿ (wetland bund Improvement)  
ಈ ಮೇಲ್ಕಂಡ ಹಂತಗಳ ಕಾಮಗಾರಿಗಳು ಪ್ರಾರಂಭಿಸಿ ಪ್ರಗತಿ ಹಂತದಲ್ಲಿದ್ದು, ಸದರಿ ಛಾಯಾಚಿತ್ರಗಳನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ತಮ್ಮ ಮುಂದಿನ ಅವಗಾಹನೆಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ

ಇಂತಿ ತಮ್ಮ ವಿಶ್ವಾಸಿ

  
ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ  
ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತಿ  
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು.  
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

Regional Office: Bangalore-Anekal  
2<sup>nd</sup> Floor, "NISARGA BHAVAN",  
7<sup>th</sup> 'D' Cross, Thimmaiah Road,  
Sanegoravanahalli, Shivanagar,  
Bengaluru-560010.  
Tel/Fax: 080-23229538  
Email: anekal@kspcb.gov.in

---

No.PCB/RO-Anckal/Shikaripalya-NGT/2025-26/203  
Dated: 23 Jun 2025

To  
The Member Secretary  
ParisaraBhavan,  
KSPCB, Church Street,  
Bengaluru -01

Sir,

Kind Attention: Law Officer (Legal Section)

Sub: Submission of latest details with respect to Shikariplya lake in respect of O.A no.31/2024 (SZ) earlier NGT O.A No. 155/2022 (PB)-reg.

- Ref: 1. Lake Joint Inspection with PDO of HulimangalaVillagePanchayath& AEE of Panchayath Raj Engineering, sub division dated: 15.02.2025.
2. This office letter vide no. 1330 dated 20.02.2025
3. Panchayath Raj Engineering, sub division, AEE letter no. 1940-1943/2024-25 Dated: 14.03.2025 (received at this office on 14.03.2025)
4. Reply letter of HulimangalaVillagePanchayath dated 24.03.2025

5. This office letter vide no. 188 dated 10.06.2025
6. Panchayath Raj Engineering, sub division, AEE letter no. 297-300/2024-25 Dated: 12.06.2025 (received at this office on 18.06.2025)
7. Reply letter of HulimangalaVillagePanchayath dated 23.06.2025

Adverting to the above subject, it is bring to your kind notice that, with respect to Hon'ble NGT O.A no.31/2024 (SZ) earlier NGT (New Delhi) O.A. No. 155/2022 (PB), a joint inspection of Shikaripalya Lake was conducted by DEO of this office along with Secretary of HulimangalaVillagePanchayath& AEE of Panchayath Raj Engineering Sub Division cited at ref (1) and following observations were made:

1. Fencing has not been provided which is enabling the public free access on lake bund for dumping garbage.
2. Solid wastes were dumped at few points in & around the lake.
3. Very less quantity of water stored in the lake.
4. Sewage flow was observed towards North-East side in earlier provided series of lagoons which is acting as diversion channel.
5. Outlet waste weir has been removed.

Based on the observations made, this office had addressed a notice to

HulimangalaVillagePanchayath&Panchayath Raj  
Engineering Sub Division vide ref (2) informing them to  
take remedial actions for the observations made and to  
provide an STP to prevent entry of sewage into the lake  
and to report the compliance action taken. Copy of this  
office notice along with photographs taken on  
15.02.2025 is enclosed as Annexure-I.

In response to this, both Panchayath Raj  
Engineering Sub Division  
&HulimangalaVillagePanchayath had submitted their  
action taken report to this office vide ref (3) & (4)  
respectively informing that, the said lake will be  
rejuvenated under 3 phases including construction of  
STP as DPR has been approved. Copy of the reply  
letters enclosed as Annexure-II.

Subsequently, this office had addressed one more  
letter on 10.06.2025 vide ref (5) calling for present  
status of rejuvenation work of the lake. Copy of this  
office notice is enclosed as Annexure-III. In response to  
this, both the Panchayath Raj Engineering Sub Division  
&HulimangalaVillagePanchayath has submitted their  
reply vide ref (6) & (7) respectively along with the  
photographs wherein it is informed that, KereKodi,  
wetland bund improvements. construction of storm  
water drain connecting to the lake and diversion

channel construction is under progress. Copy of the reply letter is enclosed as Annexure-IV & V.

Hence, in view of the above and pertaining to the above said Hon'ble NGT OA No.31 of 2024 order dated 26.03.2025 w.r.t Shikaripalya Lake, this office is herewith submitting the latest details for further needful and to file it before Hon'ble NGT on or before 25.06.2025.

This is for your kind information & reference.

Encl: As above.

Yours faithfully  
Sd/-

Environmental  
Officer  
RO-Anekal

Regional Office: Bangalore-Anekal  
 2<sup>nd</sup> Floor, "NISARGA BHAVAN",  
 7<sup>th</sup> 'D' Cross, Thimmaiah Road,  
 Sanegoravanahalli, Shivanagar,  
 Bengaluru-560010.  
 Tel/Fax: 080-23229538  
 Email: anekal@kspcb.gov.in

-----  
 -----  
 // RPAD //

No. KSPCB/RO-Anekal/N.H.J/Lake/2024-25/1330

Date: 20 FEB 2025

To, PanchayathDevelopment Officer, Office of the Hulimangala Village Panchayath, Hulimangala, JiganiHobli, AnekalTaluk, Bangalore Urban District-560105.	To, The Assistant Executive Engineer, Panchayath Raj Enginerering Sub- Division,Bangalore South, ZillaPanchayath, Banashankari, Kariyappa Road, Bangalore-560070.
---	--

Respected Sir,

Sub: Regarding the conservation of  
Shikaripalya Lake coming under the  
jurisdiction of HulimangalaVillage  
Panchayath.

- Ref: 1. This office letter no.1556, dated:  
25.01.2024.  
2. NGT Order No. OA 31/2024 (SZ)  
(previous O.A.No.155/2022 (PB)] dated:  
03.01.2025.  
3. Joint Survey dated: 15.02.2025.

In connection with the above matter and reference,  
 it is hereby brought to your attention that a case has  
 been registered in the Hon'ble National Green Tribunal  
 (NGT) regarding encroachment and pollution of  
 Shikaripalya Lake located at Survey No. 110,  
 Margondanahalli village, Anekaltaluk. In reference (1), it  
 was directed to construct a sewage treatment plant in a  
 scientific manner within the jurisdiction of your

// TRUE TRANSLATION //

Panchayat at the earliest and protect the revived lake from pollution and to submit the report taken by you to this office, in this regard, no reply has been received from you till now.

Further, the Hon'ble National Green Tribunal (NGT) has directed to submit the report regarding the said lake without fail by the next date of hearing, 25.03.2025. In this regard, a joint inspection was conducted by Vijayendra (ABE) and Ravi, Secretaries, HennagarVillagePanchayat, along with the Deputy Environment Officer of this office as per reference (3) to ascertain the current condition of the said lake. The following points were found during the inspection.

1. The lake is not fenced and hence it public can easily access, move around the lake bank and dump garbage.
2. Solid waste has been dumped at some places around the lake.
3. Very less water is found in the lake.
4. Sewage flow has been observed towards the north-east. That is, the Series of Lagoons constructed earlier are now functioning as diversion channels.
5. Outlet waste weir has been removed.
6. During the inquiry, it was learnt that M/s. Wipro Ltd. has submitted a detailed project report for

revitalizing the lake in 3 phases including construction of STP.

7. The water in the western part of the lake is seen to be used by the residents of the area for washing clothes.
8. The photographs taken during the inspection are as follows:

Photographs/-

Since the said lake falls under the jurisdiction of your Gram Panchayat, a large number of residential complexes/apartments are being constructed in the Gram Panchayat area, which are functioning, and the waste/sewage generated from them is being discharged directly into the Panchayat sewers without treating it. Since there is no sewage treatment plant in the Gram Panchayat area, it has been observed that sewage is flowing in an unscientific manner and standing in open drains at various places.

Although written to you many times in the past to construct a scientific drainage system and sewage treatment plant in your Gram Panchayat area, no work has been progressed so far. As a result, the Wetland/Oxidation Pond provided for the recently revived Shikaripalya Lake is getting polluted due to sewage and solid waste.

Therefore, considering the matter as very urgent, it is advised to construct a sewage treatment plant in your Panchayat area in a scientific manner as soon as possible to protect the revived lake from pollution and to submit the report they have taken to this office. In case of default, legal action will be taken.

Issue Acknowledgement for receipt of this letter.

Yours faithfully,

Sd/-

Environment

Officer,

R.O-Anekal

Copies to:

1. Senior Environment Officer (SEO-South),  
Nisarga Bhavana, KSPCB, Bangalore
2. Executive Officer, Taluk Panchayath, Attibele-Anekal  
Road, KSRTC Colony, Anekal Taluk, Bangalore-  
562107 for information and that a case has been  
registered in National Green Tribunal regarding  
encroachment and pollution and hence instructed to  
take expeditious action to install Sewage Water  
Processing Treatment.
3. Office file

Environment Officer,  
R.O-Anekal.

Government of Karnataka  
Bangalore Urban ZillaPanchayath  
Office of the Assistant Executive Engineer, Panchayath  
Raj Engineering Sub-Division, Bangalore South Taluk,  
First Floor, Bangalore Urban ZillaPnachayath Annex  
Building, S.Kariyappa Road, Banashankari, Bangalore-  
560070

No. AEE/PRED(S)/BC/JE-3/1940-1943/2024-25

Date: 14.03.2025

To,  
The Environment Officer,  
2<sup>nd</sup> Floor, "NisargaBhavana",  
7<sup>th</sup> 'D' Cross, Thimmaiah Road,  
Sanegoravanahalli, Shivanagar,  
Bangalore-560010.

Sir,

Sub: Regarding the conservation of  
Shikaripalya Lake coming under the  
jurisdiction of HulimangalaVillage  
Panchayath.

- Ref: 1. Your Office letter no. 1556, dated:  
25.01.2025  
2. NGT Order No. OA 31/2024 (SZ)  
(previous O.A.No.155/2022 (PB)] dated:  
03.01.2025.  
3. Joint Inspection dated: 15.02.2025  
4. Your office letter no. KSPCB/RO-  
Anekal/NGT/ lake/1330/2024-25,  
date: 20.02.2025.  
5. This office letter no.  
AEE/PRED(S)/BC/JE-3/169/2021-22,  
dated: 12.05.2022.

// TRUE TRANSLATION //

6. This office letter no.  
AEE/PRED(S)/BC/JE-3/1440/2024-  
25, dated: 19.12.2024

As per the above matter and reference, a case has been registered in the Hon'ble National Green Tribunal (NGT) regarding encroachment and pollution of Shikaripalya Lake located in Survey No. 110 of Margondanahalli village of Anekaltaluk. In this regard, in reference (1), it has been directed to construct a sewage treatment plant in a scientific manner within the Panchayat limits at the earliest and protect the revived lake from pollution and to submit a report taken by them. However, no reply has been received from them in this regard so far. In reference (2), the Hon'ble National Green Tribunal (NGT) has directed to submit a report regarding the said lake without fail by the next hearing date: 25.03.2025. In this regard, a joint inspection was conducted by the Deputy Environment Officer of this office along with Mr. Vijayendra (AEE) and Mr. Ravi, Secretary, Hennagar Gram Panchayat, as per reference (3) to ascertain the current condition of the said lake. The following points were found during the inspection:

1. Fencing has not been provided which is enabling the public free access on lake bund for dumping garbage.

// TRUE TRANSLATION //

2. Solid wastes were dumped at few points in & around the lake.
3. Very less quantity of water stored in the lake.
4. Sewage flow was observed towards North-East side in earlier provided series of lagoons which is acting as diversion channel.
5. Outlet waste weir has been removed.
6. During the hearing, it was learnt that M/S Wipro Ltd had submitted a detailed project report for revitalising the lake in 3 phases including construction of STP.
8. It was found that the water in the western part of the lake is being used by the surrounding residents for washing clothes.

Regarding the above points, the said lake falls under the jurisdiction of Hulimangala Gram Panchayat and a letter has been written to the Panchayat Development Officers in the letter in Ref (5) above mentioned above to take action including the points pointed out by them.

Further, the detailed project report for the revitalization of the said lake by M/S.Wipro Ltd., including the points indicated by him, has been submitted to the Lake Development Authority for approval at a cost of Rs. 3,12,69,976/- lakhs. The

estimate submitted by this office in reference (6) has already been submitted to the office of the Karnataka Lake Conservation and Protection Authority for approval. And the private company has planned to revive the lake in three phases including the construction of STP. The project report is pending, and if the technical approval of the estimate submitted in the first phase is received from the Lake Development Authority, the technical sanction will be obtained and the lake will be protected in all respects under the CSR clause.

Yours faithfully,  
Sd/-  
Assistant Executive Engineer,  
Panchayath Raj Engineering Sub-  
Division,  
Bangalore South, Bangalore.

Office of the Hulimangala Village Panchayath  
JiganiHobli, AnekalTaluk, Bangalore Urban District-  
560105

H.V.P.85/2024-25  
24.03.2025.

date:

To,  
The Environment Officer,  
Regional Office, Bangalore-Anekal,  
2<sup>nd</sup> Floor, "NISARGA BHAVAN",  
7<sup>th</sup> 'D' Cross, Thimmaiah Road,  
Sanegoravanahalli, Shivanagar,  
Bengaluru-560010.

Sir,

Sub: Regarding the conservation of  
Shikaripalya Lake coming under the  
jurisdiction of HulimangalaVillage  
Panchayath.

Ref: 1) Your office letter no.  
KSPCB/RO/Anekal/NGT/ Lake/2024-  
25/1330, dated: 20.02.2025.

2) Official Memorandum of Chief Executive  
officer, Bangalore Urban District vide  
no. BCP/Abhi/ CR-1/Lake/2023-24 (E-  
55054) dated: 16.01.2025.

\*\*\*

In connection with the above matter and reference,  
a case has been registered in the National Green  
Tribunal (NGT) regarding encroachment and pollution  
of Shikaripalya Lake located at Survey No. 110 of  
Margondanahalli village in Anekaltaluk. In this regard,  
the Honorable National Green Tribunal (NGT) officials  
have been directed to submit a report regarding the  
said lake without fail by the next hearing date:  
25.03.2025. In this regard, to know the current  
condition of the said lake, a joint inspection was

// TRUE TRANSLATION //

conducted by Vijayendra (AEE) and Ravi, Secretary of Hulimangala Gram Panchayat, along with the Deputy Environment Officer of this office, and accordingly the following points were found:

1. Fencing has not been provided which is enabling the public free access on lake bund for dumping garbage.
2. Solid wastes were dumped at few points in & around the lake.
3. Very less quantity of water stored in the lake.
4. Sewage flow was observed towards North-East side in earlier provided series of lagoons which is acting as diversion channel.
5. Outlet waste weir has been removed.
6. During the hearing, it was learnt that M/S Wipro Ltd had submitted a detailed project report for revitalising the lake in 3 phases including construction of STP.
8. It was found that the water in the western part of the lake is being used by the surrounding residents for washing clothes.

Since the said lake falls under the jurisdiction of Hulimangala Gram Panchayat, a large number of residential complexes/apartments are being built in the Gram Panchayat. They are functioning and the

waste/sewage generated from them is directly connected to the Panchayat sewers without treating it. Since there is no sewage treatment plant in the Gram Panchayat jurisdiction, it has been observed that sewage is flowing in an unscientific manner and standing in open drains at various places.

Although they have written to them many times in the past to construct a scientific drainage system and sewage plant in their Gram Panchayat jurisdiction, no work has been progressed so far. As a result, the recently revived Shikaripalya lake is being polluted due to the sewage and solid waste provided.

Therefore, considering the matter as very urgent, it is advised to construct a sewage treatment plant in their panchayat area in a scientific manner and protect the revived lake from pollution as soon as possible and submit the report they have taken to their office.

Accordingly, the area of the said lake should be inspected again, the garbage in some places around the lake should be cleared, the local residents should be made aware not to dump garbage in the said places again and they should be given to the garbage disposal vehicle of the Gram Panchayat. At present, there is no problem of garbage in some places around the lake.

A DPR has been prepared by the CDD organization of Wipro Foundation under CSR grant for the development of the current lake, and the said DPR has been submitted by the Honorable Chief Executive Officer of Bangalore City ZillaPanchayat. The project has been approved by the Minister of Environment and Forests, and includes chain link fencing, weed and silt removal, main area maintenance, pond fencing, culvert, security room, gate, and diversion of polluted water from the lake through RCC pipeline.

Currently, water is flowing out of the lake without being stored. In the first phase, it is planned to reduce the pollution level of the polluted water flowing into the lake and store water in the lake. In the second phase, it is planned to secure the aqueduct and in the third phase, it is planned to construct an STP.

It is planned to secure the aqueduct and in the third phase, it is planned to construct an STP.

In this way, a plan has been made to develop Shikaripalya Lake in 3 phases and the DPR for the first phase has been approved and the Gram Panchayat and CDD have signed an agreement and the development work of the lake has started. After the completion of the 3 phases of the development of the lake, the problems found during the previous inspection will be completely

resolved and the lake will be prosperous. Along with this report, a copy of the official memorandum has been submitted by the Honorable Chief Executive Officer of Bangalore City ZillaPanchayat, in which the DPR for the development of the lake located in Survey No. 110 of Shikaripalya village has been approved.

Thanking you,

Yours faithfully,  
Panchayath Development  
Officer,  
Hulimangala Village  
Panchayat,  
AnekaTaluk,  
Bangalore Urban District.

Bangalore Urban ZillaPanchayath

No. BZP/Dev/CR-1/Lake/2023-24 (E-55054)

S.Kariyappa Road, Banashankari,  
Bangalore, date: 01.2025

Official Memorandum

Sub: To undertake development of lake situated at Sy.No.110 of Shikaripalya Village coming within the limits of Maragondanahalli of Bangalore Urban ZillaPanchayath using C.S.R funds form C.D.D. institution.

Ref: Letter of Executive Engineer, Panchayath Raj Engineering Division, vide no. EE/PRED/BC/AE-01/3247-48/2024-25, dated: 26.12.2024.

\*\*\*\*

In connection with the above matter, permission is sought to be given to develop the lake in Survey No. 110 of Shikaripala village coming under MargondanahalliDakleunder the jurisdiction of Bangalore City ZillaPanchayat under CSR grant from CDD organization and chain link fencing, maintenance of the main area for removing weeds and silt of the lake, pond bund, sedimentation pond. culvert, security room, gate, diversion of polluted water of the lake inlet through RCC pipeline has been implemented in the project and at present the water is flowing out of the lake without being stored in the lake. In the first phase, it is planned to reduce the pollution level of the sewage flowing into the lake and store water in the lake. In the second phase, it is planned to secure the reservoir and in the third phase, it is planned to construct an "S.T.P."

// TRUE TRANSLATION //

The sponsor Wipro, who wants to develop the project, has informed the Executive Engineer, Panchayat Raj Engineering Department, that they have prepared a report and requested for approval of the DPR.

Approval in principle has been given to undertake development works under CSR grant by CDD for the lake located in Survey No. 110 of Shikaripalya village MargondanahalliDhakle under Bangalore City ZillaPanchayat jurisdiction, based on the request and opinions in the reference letters, subject to the following conditions.

Conditions:

1. Prepare a project report on the proposed lake development works and get it approved by the competent authority and undertake the work.
2. Identify the encroachment of the lake and take steps to clear it as per the rules and carry out appropriate protection works.
3. If waste/polluted water is flowing into the lake, it should be stopped/purified and discharged into the lake.
4. Take steps to avoid any damage to the physical structures of the lake.
5. The quality of the water in the lake should not be damaged.

6. The department will not be responsible for any loss of life/any other accidents. Necessary safety measures should be adopted and carried out.
7. No restrictions can be imposed on the use of the lake water.
8. No ownership of the lake can be acquired.
9. The work should be started by depositing the appropriate advance money.
10. To develop the auxiliary canals of the lake and take steps to build them so that water flows smoothly into the lake.
11. To plant plants/saplings only on the edge/buffer zone of the lake.
12. To carry out the work without harming the aquatic animals and other life forms (Flora & Fauna) of the lake.
13. To carry out the works only as per the directions of the concerned Assistant Executive Engineer.
14. To strictly follow the rules related to the said KTCDA Act to bring the conservation and development of the canals/dams/channels into a tangible form as per the KTCDA Act.
15. Comply with The Authority Act 2014 Amendment Act 2018, it has been directed to follow the rules of the Lake Conservation and Development Authority.

16. Strictly follow the Construction and Demolition Rules 2016
17. Strictly follow the KTCDA 2014 Act and the Amendment Act 2018.
18. Prevent unauthorized filling of C & D wastes / other wastes of city buildings in the canals of Bangalore city lakes and clear the canals so that the natural flow of the canals is not disturbed.
19. Steps should be taken to revive the lakes scientifically and dredging should be done after conducting bathymetric studies before dredging. Similarly, instead of building separate embankments to protect the lakes, the lakes should be prepared so that water accumulates naturally in the lakes. Provide Engineering Technology w/ Ecology Technology for the lakes.
20. Balance the water quality of the lake by removing the Phosphates and Nitrates present in the lakes through fish farming.
21. Taking action on Green Rejuvenation
22. Appointing experienced officers from the State and Central Government Ground Water Authority, Karnataka State Pollution Control Board and Environmental Scientists to the KTCDA Technical Committee on the basis of technical experience.

23. Strict monitoring of lake development works carried out under CSR grants by the Authorized Officer and Designated or instructed officers.
24. Reducing the use of concrete in lakes and using mud bricks in walking paths.
25. Strictly complying with all the above conditions.

Signed by  
KolemegeddeSiddappaLathaKumar  
i

Copy to:

1. CCD India Bangalore for information.
2. Executive Engineer, Panchayath Raj Engineering Division, Bangalore for suitable action.
3. Office copy.

Office of the Hulimangala Village Panchayath  
JiganiHobli, AnekalTaluk, Bangalore Urban District-  
560105

H.V.P.58/2024-25  
2024

date: 30 NOV

To,  
Executive Officer,  
TalukPanchayath,  
Anekal

Sir,

Sub: Regarding approval for  
development of lake in Sy.No.110  
of Shikaripalya Village,  
MaragondanahalliDakhle.

Ref: As per the resolution of General  
Meeting dated: 13.11.2024.

In connection with the above matter, Wipro Foundation has come forward to develop the 18 acre 39 gunta lake of Shikaripalya village, Sy.No.110, MargondanahalliDaksha, Shikaripalya village, Anekaltaluk, JiganiHobli, Hulimangala Gram Panchayat. As per the decision to develop Shikaripalya lake in the general meeting held on 13.11.2024, Wipro Foundation has submitted an estimate list for the DPR related to the lake at an estimated amount of Rs. 3,12,69,976/-. Therefore, I hereby request the concerned department to approve the development of the above Shikaripalya village lake by Wipro Foundation.

A copy of the relevant DPR is attached with this letter.

Thanking you,

Yours faithfully,

Sd/-

Panchayath Development  
Officer,

Hulimangala Village

Panchayat,

AnekalTaluk,

Bangalore Urban District.

Government of Karnataka

// TRUE TRANSLATION //

Office of the Hulimangala Village Panchayath  
 Hulimangala Village and Post, JiganiHobli,  
 AnekalTaluk, Bangalore -560105

No.HVP/VP/ 2024-25

Date: 30.11.2024.

Proceedings of the General Meeting

To,  
 Executive Officer,  
 TalukPanchayath,  
 Anekal

Sir,

Sub: Regarding approval for  
 development of lake in Sy.No.110  
 of Shikaripalya Village,  
 MaragondanahalliDakhle.

Ref: As per the resolution of General  
 Meeting dated: 13.11.2024.

A general meeting has been convened at the  
 Hulimangala Gram Panchayat office in JiganiHobli,  
 AnekalTaluk, Bangalore Urban District on Wednesday,  
 13/11/2024 at 11:30 am under the chairmanship of  
 Mrs. Pillamma, President of the Gram Panchayat. The  
 meeting was attended by the Vice President and  
 members of the Gram Panchayat. The proceedings of  
 the general meeting held,

Present : 27

Absent: 17

Sl.No.	Subject	Resolution
--------	---------	------------

2.	Undertaking development of lake in Sy.No.110 of Shikaripalya Village, MaragondanahalliDakhle	This matter was discussed and Wipro Foundation has come forward to develop a lake measuring 18 acres 39 gunte in Survey No. 110 of MargondanahalliDhakulaShikaripalya village under Hulimangala Gram Panchayat. The representative of the organization has requested the Gram Panchayat to approve the said DPR for the development of the lake with an estimated amount of Rs. 3,12,69,976/-. The meeting discussed the matter and decided to accept the DPR submitted by Wipro Foundation and unanimously decided to submit the proposal to the higher authorities for approval by the concerned department.
----	--	--

Sd/-  
Panchayath Development  
Officer,  
Hulimangala Village  
Panchayat,  
AnekalTaluk,  
Bangalore Urban District.

CDD India

Date: 28<sup>th</sup> October 2024

To,  
The Village Panchayath Officer,  
Hulimangala Village Panchayath,  
Anekal Taluk,  
Bangalore Urban District.

Sir,

Sub: Request letter from  
Hulimangala Zilla Panchayat for  
support to CDD India for developing  
a wastewater management project  
for the Chandapur-Bommasandra  
Lake chain,

\*\*\*\*

CDD India is a non-profit organization working on nature-based solutions for water and sanitation. The organization is undertaking a detailed study of a series of nine lakes that join the Chandapur Lake. The lakes under study are Shikaripalya, Margondana Halli, Tirupalya Veerasandra (1&2), Hebbagodi, Kammasandra, and Heelalige. All the lakes in the series fall within the Electronic City-Bommasandra area. CDD India is supported by Wipro Foundation for this study. The objective of this comprehensive study is to come up with a comprehensive wastewater management plan for the area. This can help all the concerned authorities to take concrete steps to prevent pollution of critical water bodies. We will be conducting technical studies and

// TRUE TRANSLATION //

regular discussions with all possible stakeholders to develop such a plan.

Therefore, we request you to share relevant information during the data collection phase of this study and participate in the discussions and events that are held as part of the larger project development process.

We hereby clarify that India does not seek any financial support for the purposes of the study.

We would be grateful if you would join us in this endeavor and provide the requested support.

Thanking you,  
Sd/-  
Yours faithfully,  
RohiniPradeep,  
Senior Project Convener,  
CDD India.

Regional Office: Bangalore-Anekal  
 2<sup>nd</sup> Floor, "NISARGA BHAVAN",  
 7<sup>th</sup> 'D' Cross, Thimmaiah Road,  
 Sanegoravanahalli, Shivanagar,  
 Bengaluru-560010.

Tel/Fax: 080-23229538

Email: anekal@kspcb.gov.in

-----  
 -----  
 // RPAD //

No. KSPCB/RO-Anekal/N.H.J/Lake/2025-26/188

Date: 10 JUN 2025

To,	To,
Panchayath Development Officer,	The Assistant Executive Engineer, Panchayath Raj Office of the Hulimangala Engineering Sub-Village Panchayath, Division, Bangalore South, Hulimangala, JiganiHobli, ZillaPanchayath, AnekalTaluk, Bangalore Urban District-560105.
	Banashankari, Kariyappa Road, Bangalore-560070.

Respected Sir,

Sub: Regarding the conservation of Shikaripalya Lake coming under the jurisdiction of Hulimangala Village Panchayath.

Ref: 1. This office letter no.1556, dated: 20.02.2025.

2. Letter of Assistant Executive Engineer, Panchayath Raj Engineering Sub-Division, vide no. AEE/PRED(S)/BC/JE-03/1940-1943/2024-25, dated: 14.03.2025.

3. Letter of Panchayath Development Officer, Hulimangala Village Panchayath, vide no. HVP.85/2024-25, dated: 24.03.2025.

// TRUE TRANSLATION //

4. NGT Order No. OA 31/2024 (SZ)  
(previous O.A.No.155/2022 (PB)] dated:  
03.01.2025.

\*\*\*

In connection with the above matter and reference, it is hereby brought to your attention that a case has been registered in the Hon'ble National Green Tribunal (NGT) regarding encroachment and pollution of Shikaripalya Lake located at Survey No. 110, Margondanahalli village, Anekतालुक. In this regard. In reference (1), after the inspection of the lake, it was directed to construct a sewage treatment plant in their Panchayat area in a scientific manner and protect the revived lake from pollution as soon as possible and to submit the report taken by them to this office. In connection with the said inspection, the Assistant Executive Engineer, Panchayat Raj Engineering Sub-Division has submitted a letter as per reference (2) and obtained technical approval and implemented it under the CSR Act and protected the lake in every way.

Subsequently, the Panchayat Development Officer, Hulimangala Gram Panchayat Office has given a reply to this office in reference (3). As per the said letter, a plan has been prepared to develop the lake in 3 phases and the first phase of the work has been approved by the Gram Panchayat and the CDD organization and the development work of the lake has been started.

Further, the Hon'ble National Green Tribunal (NGT) has directed in reference (4) to submit the report regarding the said lake without fail by the next hearing date of 25.06.2025.

Therefore, the progress details of the latest work undertaken by you along with photographs should be submitted to this office within 3 days of the receipt of this letter.

Issue Acknowledgement for receipt of this letter.

Yours faithfully,

Sd/-  
Environment  
Officer,  
R.O-Anekal

Copies to:

1. Senior Environment Officer (SEO-South),  
NisargaBhavana, KSPCB, Bangalore
2. Executive Officer, TalukPanchayath, Attibele-Anekal  
Road, KSRTC Colony, AnekalTaluk, Bangalore-  
562107 for information and that a case has been  
registered in National Green Tribunal regarding  
encroachment and pollution and hence instructed to  
take expeditious action to install Sewage Water  
Processing Treatment and submit report before  
25.06.2025.
3. Office file

Environment Officer,  
R.O-Anekal.

Government of Karnataka  
Bangalore Urban ZillaPanchayath  
Office of the Assistant Executive Engineer, Panchayath  
Raj Engineering Sub-Division, Bangalore South Taluk,  
First Floor, Bangalore Urban ZillaPnachayath Annex  
Building, S.Kariyappa Road, Banashankari, Bangalore-  
560070

No. AEE/PRED(S)/BC/JE-3/297-300/2024-25

Date: 12.06.2025

To,  
The Environment Officer,  
2<sup>nd</sup> Floor, "NisargaBhavana",  
7<sup>th</sup> 'D' Cross, Thimmaiah Road,  
Sanegoravanahalli, Shivanagar,  
Bangalore-560010.

Sir,

Sub: Regarding the conservation of  
Shikaripalya Lake coming under the  
jurisdiction of HulimangalaVillage  
Panchayath.

Ref: 1. Your Office letter no. 1556, dated:  
25.01.2025

2. This office letter no.  
AEE/PRED(S)/BC/JE-3/ 169/2021-22,  
dated: 12.05.2022.

3. This office letter no.  
AEE/PRED(S)/BC/JE-3/ 1440/2024-  
25, dated: 19.12.2024.

4. NGT Order No. OA 31/2024 (SZ)  
(previous O.A.No.155/2022 (PB)] dated:  
03.01.2025.

5. Joint Inspection dated: 15.02.2025

6. Your office letter no. KSPCB/RO-Anekal/NGT/ lake/1330/2024-25, date: 20.02.2025.
7. This office letter no. AEE/PRED(S)/BC/JE-3/1943/2024-25, dated: 14.03.2025.
8. This office letter no. AEE/PRED(S)/BC/JE-3/1440/2024-25, dated: 19.12.2024
9. NGT Order No. OA 31/2024 (SZ) (previous O.A.No.155/2022 (PB)] dated: 26.03.2025.
10. Your office letter no. AEE/PRED(S)/BC/JE-3/220-224 / 2024-25, dated: 30.05.2025.
11. Your office letter no. KSPCB/RO-Anekal/NGT/ Lake/188/2025-26, dated: 10.06.2025.

In connection to the above cited subject and references, a case has been registered in the National Green Tribunal (NGT) regarding encroachment and pollution of Shikaripalya Lake located in Survey No. 110 of Margondanahalli village of Anekaltaluk. In this regard, in reference (1), after inspecting the lake, it was advised to construct a sewage treatment plant in their Panchayat area in a scientific manner and protect the revived lake from pollution as soon as possible and to submit the report taken by them to this office. In relation to the said inspection, a letter was submitted by this office as per reference (7) and technical approval

was obtained and implemented under CSR grant and the lake was protected in every way.

Further, a letter has been written from this office to the Assistant Director of Land Records, Anekal Taluk, Anekal, Bangalore Urban District regarding the encroachment of the said lake in reference (10) and a detailed project report including the points suggested by M/S Wipro Ltd for the revival of the said lake has been submitted to the Lake Development Authority for approval at an estimated cost of Rs. 3,12,69,976/- lakhs. The estimate submitted by this office in reference (3) has already been submitted to the Karnataka Lake Conservation and Development Authority for approval. And the technical staff of the private company and our office has jointly inspected the lake in 3 phases including the construction of STP, and the following works have been started under CSR grant.

- 1) Construction of the lake bund
- 2) Wetland Bund Improvements
- 3) Storm water drain is in progress to ensure smooth flow of rain water into the lake.
- 4) Construction of the sewage diversion channel is in progress.

It has been found that sewage is flowing into the said lake from small scale industries and residential complexes. A letter has already been written to the

Panchayat Development Officer to prevent the sewage from flowing into the said lake, requesting him to give appropriate directions to the industries under his jurisdiction not to let sewage flow into the lake and to protect the lake by all means.

Copy: connected photocopy enclosed.

Yours faithfully,

Sd/-

Assistant Executive Engineer,  
Panchayath Raj Engineering Sub-  
Division,  
Bangalore South, Bangalore.

Office of the Hulimangala Village Panchayath  
JiganiHobli, AnekalTaluk, Bangalore Urban District-  
560105

H.V.P.16/2025-26  
06.2025

date: 23

To,  
The Environment Officer,  
Regional Office, Bangalore-Anekal,  
2<sup>nd</sup> Floor, "NISARGA BHAVAN",  
7<sup>th</sup> 'D' Cross, Thimmaiah Road,  
Sanegoravanahalli, Shivanagar,  
Bengaluru-560010.

Sir,

Sub: Regarding approval for  
development of lake in Sy.No.110  
of Shikaripalya Village,  
MaragondanahalliDakhle.

Ref: 1) Your office letter no. KSPCB/RO-  
Anekal/NGT/lake/2024-25/1330,  
dated: 20.02.2025 and  
KSPCB/RO-  
Anekal/NGT/Lake/225-26/188,  
dated: 10.06.2025.

2) Official Memorandum of Chief  
Executive Officer, Bangalore  
Urban District vide no.  
BZP/Abhi/CR-1/Lake/2023-24  
(E-55054), dated: 16.01.2025.

In connection to the above cited subject and  
reference, a case has been registered in the Hon'ble  
National Green Tribunal regarding encroachment and  
pollution of Shikaripalya Lake located at Survey No.  
110, Margondanahalli village, Anekaltaluk. In reference  
(1) of this reference, after inspecting the lake, it was

directed to construct a sewage treatment plant in their Panchayat area in a scientific manner and protect the revived lake from pollution as soon as possible and to submit the report taken by them to this office. In connection with the said inspection, the Assistant Executive Engineer, Panchayat Raj Engineering Sub-Division has submitted a letter as per reference (2) and has stated that they will take technical sanction and implement it under CSR grant and protect the lake by all means.

Later, the Panchayat Development Officer, Hulimangala Gram Panchayat Office, has given a reply to this office in reference (3). As per the said letter, a plan has been prepared to develop the lake in 3 phases and the DPR of the first phase has been approved and an agreement has been signed with the Gram Panchayat and CDC and the development work of the lake has started.

Further, the Hon'ble National Green Tribunal (NRGT) has directed the department to submit the report related to the said lake in reference (4) without fail by the next hearing date: 25.06.2025.

Therefore, in the letter dated reference (1): 10.06.2025, the department has been asked to submit a report with photographs detailing the progress of the

recent work undertaken by the department. Accordingly, on 16.06.2025, the lake was inspected and Wipro Limited has started the following phase of works under CSR grant.

1. Construction of lake bund.
2. Drainage work is in progress to ensure smooth flow of rainwater into the lake.
3. Construction of separate diversion channel for outflow of sewage is in progress.
4. Wetland bund Improvement.

The works of the above phases have been started and are in progress, and the said photographs have been attached with this letter and submitted for your further consideration.

Thanking you,

Sd/-  
Panchayath Development  
Officer,  
Hulimangala Village  
Panchayat,  
Anekal Taluk,  
Bangalore Urban District.

**IN THE NATIONAL GREEN TRIBUNAL**  
SOUTHERN ZONE, KALAS MAHAL, CHENNAI  
**OA 31/2024 (SZ)**

**IN THE MATTER OF:**

Maani Ranjan & Ors

... APPLICANTS

VERSUS

State of Karnataka and Ors

...RESPONDENTS

**AFFIDAVIT ON INSPECTION REPORT ON  
BEHALF OF THE RESPONDENT NO. 4 KSPCB**

I, D. P Mahendra, son of Puttegowda, aged about 54 years, currently working as Regional officer, Anekal Region, Karnataka State Pollution Control Board (KSPCB), Nisarga Bhavan, Bangalore, do hereby solemnly affirm and declare as under:-

1. That the deponent is working with Respondent no. 4 KSPCB, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent no. 4 KSPCB.
2. That on directions of this Hon'ble Green Tribunal vide Order dated 19.03.2024, the deponent is filing the Status Report dated 23.06.2025 on behalf of the answering respondent no. 4 KSPCB.



3. That it is respectfully submitted that the answering respondent no. 4 KSPCB will be obliged to provide any additional information or further report if so directed by this Hon'ble Tribunal and hereby submit this affidavit for kind consideration.
4. That I have read and understood the contents of the accompanying report. The same has been drafted by the officials of the answering respondent no. 4 KSPCB and the contents therein are true and correct as per the official records made available to me and same has been understood by me.
5. That the contents of the accompanying Status Report is true copy of its original along with the English translation of the Kannada pages therein and the **Annexures: I to V** being photographs, notices, and other communications, which may be read as part and parcel of this affidavit and the same are not repeated herein for the sake of brevity.

  
DEPONENT

**VERIFICATION:**

Verified at Bangalore on this 1<sup>st</sup> day, August 2025 that the contents of the above Affidavit are true and correct on the basis of my knowledge and official documents. No part of it is false and nothing material has been concealed therefrom.

  
DEPONENT



SWORN TO BEFORE ME

  
RENUKA. C.  
B.A.L., LL.B., M.A.  
ADVOCATE & NOTARY PUBLIC  
No. 211, 5th Main Road, R.P.C. Layout  
Opp: Bannerghatta, Hampi Nagar,  
Vijayanagar, Bengaluru-560 104  
Mob : 93418 31300

BOOK No.....11..... Page No.....99.....

Regn No.....397..... Dated.....1/8/2025